

SCHEME INFORMATION DOCUMENT

Pramerica Tax Savings Fund

(An Open Ended Equity Linked Savings Scheme with a lock-in period of 3 years)

Offer for Units of Rs. 10/- Per Unit for cash during the
New fund Offer Period and at NAV based prices upon re-opening

New Fund Offer Opens on: [●]

New Fund Offer Closes on: [●]

Scheme Re-opens for continuous sale and repurchase on: [●]

This product is suitable for investors who are seeking*

- Long-term capital appreciation.
- To generate long-term capital appreciation by predominantly investing in equity & equity related instruments and to enable eligible investors to avail deduction from total income, as permitted under the Income Tax Act, 1961 as amended from time to time.
- High risk ████████ (BROWN)

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Name of Mutual Fund : PRAMERICA MUTUAL FUND
Name of Asset Management Company : Pramerica Asset Managers Private Limited
Name of Trustee Company : Pramerica Trustees Private Limited
Address of the entities : Nirlon House, 2nd floor, Dr. Annie Besant Road, Worli, Mumbai – 400030
Tel. +91-22-61593000 Fax +91-22-61593100
Website : www.pramericamf.com

The particulars of the Scheme(s) have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, herein after referred to as SEBI (MF) Regulations as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme(s) that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Pramerica Mutual Fund, Tax and Legal issues and general information on www.pramericamf.com.

SAI is incorporated by reference and is legally a part of the SID. For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website, www.pramericamf.com.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

Note: Risk may be represented as:

<i>(BLUE) investors understand that their principal will be at low risk</i>	<i>(YELLOW) investors understand that their principal will be at medium risk</i>	<i>(BROWN) investors understand that their principal will be at high risk</i>
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This Scheme Information Document is dated February 7, 2014.

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HIGHLIGHTS / SUMMARY OF THE SCHEME

<p>Investment objective</p>	<p>The primary objective of the Scheme is to generate long-term capital appreciation by predominantly investing in equity & equity related instruments and to enable eligible investors to avail deduction from total income, as permitted under the Income Tax Act, 1961 as amended from time to time.</p> <p>However, there is no assurance that the investment objective shall be realized.</p> <p>The Scheme has been prepared in accordance with the notification dated November 3, 2005 and December 13, 2005 issued by the Government of India notified under section 80C of the Income-tax Act, 1961. As per section 80C of the Income-tax Act, 1961 and subject to provisions, eligible investors (i.e. Individual, HUF, Specified AOP/BOI) are entitled to a deduction from gross total income upto Rs. 100,000/- (along with other prescribed investments) for amount invested in Pramerica Tax Savings Fund.</p>
<p>Liquidity</p>	<p>The Scheme offers Units for Subscription at NAV based prices on all Business Days on an ongoing basis, commencing not later than 5 business days from the date of allotment. However, redemption shall be allowed after the mandatory lock-in period of 3 years from the date of allotment. Under normal circumstances the AMC shall dispatch the redemption proceeds within 10 business days from date of receipt of redemption request (after the mandatory lock-in period of 3 years from the date of allotment) from the Unit holder. Currently the Units of the Scheme are not proposed to be listed on any stock exchange.</p>
<p>Benchmark</p>	<p>BSE 200 Index</p>
<p>Transparency / NAV Disclosure</p>	<p>The AMC will calculate and disclose the first NAV not later than 5 business days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day which shall be released for publication in at least two daily newspapers and also uploaded on the AMFI site www.amfiindia.com and Pramerica Mutual Fund site i.e. www.pramericamf.com. If the NAVs are not available before commencement of business hours on the following business day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.</p> <p>The AMC may disclose details of the portfolio of the Scheme on a monthly basis on its website. Further, as prescribed under the SEBI (Mutual Funds) Regulations, a complete statement of the Scheme portfolio would be published by the Mutual Fund as an advertisement in one English daily Newspaper circulating in the whole of India and in a newspaper published in the language of the region where the Head Office of the Mutual</p>

	Fund is situated within one month from the close of each half year (i.e. March 31 & September 30) or mailed to the Unit holders.
Loads	<p>Entry Load: Not Applicable (Note:- The upfront commission on investment made by the investor, if any, shall be paid to the distributor (AMFI registered distributor/ARN Holder) directly by the investor, based on the investor's assessment of various factors including service rendered by the distributor.)</p> <p>Exit Load:- Nil</p>
Plans & Options	<p>The Scheme shall offer two plans viz Regular Plan and Direct Plan.</p> <p>Direct Plan is only for investors who purchase /subscribe Units in the Scheme directly with the Fund and is not available for investors who route their investments through a Distributor and is offered in accordance with Para D of SEBI Circular no. CIR/IMD/DF/21/2012 dated September 13, 2012.</p> <p>Each Plan has two Options, viz., Growth Option and Dividend Option. Dividend Option has the following three facilities:</p> <ol style="list-style-type: none"> i. Dividend Reinvestment facility; ii. Dividend Payout facility ; iii. Dividend Transfer facility. <p>If distributor code is mentioned in application form but ' Direct plan' is mentioned in the scheme name, the distributor code will be ignored and the application will be processed under direct plan" & in case neither distributor code nor "Direct" is indicated in the application form, the same will be treated as direct plan.</p> <p>Default Option/Sub-option:</p> <p>The investor must clearly specify his/her choice of Option/Sub-option in the application form, in the absence of which, the Default Option/Sub-option would be applicable and the application will be processed accordingly:</p> <p>Default Option: Growth Option (if the investor has not indicated choice between 'Growth' or 'Dividend' Options).</p> <p>Default Sub-option Under Dividend Option: Dividend Payout Plan.</p> <p>It must be distinctly understood that the actual declaration of dividend and frequency thereof is at the sole discretion of Board of Directors of the Trustee Company. There is no assurance or guarantee to the Unit holders as to the rate of dividend distribution nor that the dividend will be paid regularly.</p>

	All plans/options under the Scheme shall have common portfolio.
Minimum Amount of Investment	<p>Initial Purchase – Minimum of Rs. 500/- and in multiples of Rs.500/- thereafter.</p> <p>Additional Purchase - Minimum of Rs.500/- and in multiples of Rs. 500/-thereafter.</p>
Transaction charges	<p>In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011, with effect from November 1, 2011, the AMC/ Fund shall deduct a Transaction Charge on per purchase / subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. Such deduction shall be as under (provided the distributor has opted in to receive the transaction charges):-</p> <ul style="list-style-type: none"> • For the new investor a transaction charge of Rs 150/- shall be levied for per purchase / subscription of Rs 10,000/- and above; and • For the existing investor a transaction charge of Rs 100/- shall be levied for per purchase / subscription of Rs 10,000/- and above. <p>In case of investments through Systematic Investment Plan (SIP) the transaction charges shall be deducted only if the total commitment through SIP (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- and above. In such cases, the transaction charges shall be deducted in 3-4 installments.</p> <p>However, the Transaction charges shall not be deducted if:</p> <ol style="list-style-type: none"> a) The amount per purchases /subscriptions is less than Rs. 10,000/-; b) The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ DTP, etc. c) Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent). d) Subscription made through Exchange Platform irrespective of investment amount.

I. INTRODUCTION

A. RISK FACTORS

i. STANDARD RISK FACTORS:

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal;
- As the price/value/interest rates of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down;
- Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the Scheme;
- The name of the Scheme does not in any manner indicate either the quality of the scheme or its future prospects and returns;
- Save as otherwise provided in the Regulations, the Sponsor is not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs.100,000/- made by it towards setting up the Fund;
- The present Scheme is not guaranteed or assured return schemes.

ii. SCHEME SPECIFIC RISK FACTORS

Some of the Scheme specific risk factors include, but not limited, to the following:-

1. Risks associated with investments in Equities

- Equity and equity related securities may be volatile and hence are prone to price fluctuations on a daily basis. The liquidity of investments made in the Scheme may be restricted by trading volumes and settlement periods. Settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases, due to settlement problems, could cause the Scheme to miss certain investment opportunities. Similarly, the inability to sell securities held in the Scheme portfolio would result at times, in potential losses to the Scheme, should there be a subsequent decline in the value of securities held in the Scheme portfolio. Also, the value of the Scheme investments may be affected by interest rates, currency exchange rates, changes in law / policies of the government, taxation laws and political, economic or other developments which may have an adverse bearing on individual securities, a specific sector or all sectors.
- Investments in equity and equity related securities involve a degree of risk and investors should not invest in the equity Schemes unless they can afford to take the risk of losing their investment.
- **Liquidity Risk on account of unlisted securities:** Securities which are not quoted on the stock exchanges are inherently illiquid in nature and carry a larger liquidity risk in comparison with securities that are listed on the exchanges or offer other exit options to investors, including put options. The AMC may choose to invest in unlisted securities within the regulatory limit. The liquidity and valuation of the Scheme investments due to their holdings of unlisted securities may be affected negatively if they have to be sold prior to their target date of divestment. The value of unlisted security may go down before the divestment date and selling these securities before the divestment date may lead to losses in the portfolio.

2. Risk associated with investing in Fixed Income Securities

- **Interest Rate Risk:** Market value of fixed income securities is generally inversely related to interest rate movement. Accordingly, value of portfolio of the scheme may fall if the market interest rate rise and may appreciate when the market interest rate comes down.
- **Credit Risk:** - This is risk associated with default on interest and /or principal amounts by issuers of fixed income securities. In case of a default, scheme may not fully receive the due amounts and NAV of the scheme may fall to the extent of default.
- **Spread Risk:** - Credit spreads on corporate bonds may change with varying market conditions. Market value of debt securities in portfolio may depreciate if the credit spreads widen and vice –versa. Similarly, in case of floating rate securities, if the spreads over the benchmark security / index widen, then the value of such securities may depreciate.
- **Liquidity Risk:** - Liquidity condition in market varies from time to time. In an environment of tight liquidity, necessity to sell securities may have higher than usual impact cost. Further, liquidity of any particular security in portfolio may lessen depending on market condition, requiring higher discount at the time of selling.
- **Counterparty Risk:** - This is the risk of failure of counterparty to a transaction to deliver securities against consideration received or to pay consideration against securities delivered, in full or in part or as per the agreed specification. There could be losses to the Scheme in case of a counterparty default.
- **Re-investment Risk:** - Investment in fixed income securities carries re-investment risk. Interest rates prevailing on the coupon payment or maturity date may differ from the purchase yield of the security. This may result in final realized yield to be lower than that expected at the time of purchase.
- **Risk associated with Exposure to Repos:** - Although repos are collateralized transactions, they are still exposed to Counterparty Risk and the Credit Risk (explained above) associated with the collateral. As far as the counterparty risk is concerned, the investor should be able to liquidate the securities received as collateral, thus largely offsetting any loss. Against this the seller /lender of bonds will hold cash or other securities as protection against non return of the lent securities. In both the cases it is to be ensured that the realisable value equals or exceeds the exposure. There is also the concentration risk resulting from illiquid issues which are used as collateral in the transaction.
- The Scheme at times may receive large number of redemption requests, leading to an asset-liability mismatch and therefore, requiring the investment manager to make a distress sale of the securities leading to realignment of the portfolio and consequently resulting in investment in lower yield instruments

3. Risk associated with Securities Lending

- Securities Lending is lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed. There are risks inherent in securities lending, including the risk of failure of the other party, in this

case the approved intermediary to comply with the terms of the agreement. Such failure can result in a possible loss of rights to the collateral, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of corporate benefits accruing thereon.

4. Due to lock in requirements under the ELSS Guidelines, the ability of the unit holders to redeem units including units issued under dividend re-investment facility and realize returns is subject to a lock in period of three years from the date of allotment.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME:

The Scheme shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme. However, if such limit is breached during the NFO of the Scheme, the Fund will endeavor to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25% limit. Failure on the part of the said investor to redeem his exposure over the 25% limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. SPECIAL CONSIDERATIONS

- Prospective investors should study this Scheme Information Document ('SID) and Statement of Additional Information ('SAI') carefully in its entirety and should not construe the contents hereof as advice relating to legal, taxation, financial, investment or any other matters and are advised to consult their legal, tax, financial and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming units, before making a decision to invest / redeem / hold Units.
- Neither this SID or SAI nor the Mutual Fund has been registered in any jurisdiction outside India. The distribution of this SID in certain jurisdictions may be restricted or totally prohibited and accordingly, persons who come into possession of this SID are required to inform themselves about, and to observe, any such restrictions and or legal compliance requirements. No persons receiving a copy of this SID or Key Information Memorandum and any accompanying application form in such jurisdiction may treat this SID or such application form as constituting an invitation to them to subscribe for Units, nor should they in any event use any such application form, unless such an invitation could lawfully be made to them in the relevant jurisdiction and such application form could lawfully be used without compliance of any registration or other legal requirements.
- This is not an offer for sale, or a solicitation of an offer to buy, in the United States or to any "US Person" of any Units of the Scheme. *"US Person" includes a natural person, residing in the United States or any entity organized or incorporated under the laws of the United States.* US Citizens living abroad may also be deemed "US Persons" under certain rules. The Scheme offered hereunder has not been and will not be registered under the United States Securities Act of 1933 as amended (the "Securities Act"), for offer or sale as part of its distribution and the Fund or the AMC have not been and will not be registered under the

United States Investment Company Act of 1940. This does not constitute, and should not be construed as, "general solicitation or general advertising" as defined under Regulation D of the Securities Act, or "directed selling efforts" under Regulation S of the Securities Act.

- The AMC, being a wholly owned subsidiary of a US based parent company, may have certain reporting obligations under U.S. tax laws in respect of investments by and payments to US based clients of the India operation. The AMC may also be obligated to withhold US tax under US tax laws, if the AMC makes any payment / distributions to US clients who do not have or who have not provided their US taxpayer ID, and also report all such payments to US clients in a (US) Form 1099. Thus, notwithstanding what is stated in the foregoing paragraph, if any US based NRI or PIO invests in any schemes of the Mutual Fund, such investor may be required to fill in and sign the prescribed Form W-9 (including US taxpayer ID/Social Security Number), if he/she is a US citizen or US resident to avoid U.S. tax withholding, if required, at the time of any payments; and if such an investor is a not a US citizen or resident, he/she may be required fill in and sign the prescribed Form W-8. The respective forms are available at <http://www.irs.gov/pub/irs-pdf/fw9.pdf> and <http://www.irs.gov/pub/irs-pdf/iw8ben.pdf>
- The AMC, Trustee or the Mutual Fund have not authorized any person to issue any advertisement or to give any information or to make any representations, either oral or written, other than that contained in this SID or the SAI or as is provided by the AMC in connection with this offering. Prospective investors are advised not to rely upon any information or representation not incorporated in the SID or SAI or provided by the AMC as having been authorized by the Mutual Fund, the AMC or the Trustee. Any subscription, purchase or sale made by any person on the basis of statements or representations which are not contained in this SID or which are inconsistent with the information contained herein shall be solely at the risk of the investor.
- Investment decisions made by the Investment Manager may not always be profitable.
- Pursuant to the provisions of Prevention of Money Laundering Act, 2002 and U.S. Office of Foreign Assets Control (OFAC) laws and regulations, if after due diligence, the AMC believes that any transaction is suspicious in nature as regards money laundering or violating any provisions of the OFAC laws and regulations, on failure to provide required documentation, information, etc. by the investor, the AMC shall have absolute discretion to report such suspicious transactions to Financial Intelligence Unit – India (FIU-IND and/or Prudential Financial Inc or its affiliates for reporting under OFAC laws and regulations and/or to freeze the Units under folios of the investor(s), reject any application(s) / allotment of Units.
- The Mutual Fund may disclose details of the investor's account and transactions there under to those intermediaries whose stamp appears on the application form. In addition, the Mutual Fund may disclose such details to the bankers, as may be necessary for the purpose of effecting payments to the investor. The Fund may also disclose such details to regulatory and statutory authorities/bodies as may be required or necessary.
- The tax benefits described in this Scheme Information Document and Statement of Additional Information are as available under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India as on the date of this Scheme Information Document and the Unit holders should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature

of tax consequences, each Unit holder is advised to consult his / her own professional tax advisor.

Investors are urged to study the terms of the offer carefully before investing in the Scheme, and to retain this SID and the SAI for future reference.

D. DEFINITIONS

AMC or Asset Management Company or Investment Manager	Pramerica Asset Managers Private Limited incorporated under the provisions of the Companies Act, 1956 and approved by SEBI to act as the Asset Management Company for the scheme(s) of Pramerica Mutual Fund.
Applicable NAV	NAV applicable for Purchase or Redemption or Switching of Units based on the time of the Business Day on which the application is time stamped.
ASBA	Application Supported by Blocked Amount
Bonus Unit	Means and includes, where the context so requires, a unit issued as fully paid-up bonus unit under the Scheme as prescribed by SEBI (Mutual Funds) Regulations, 1996.
Book Closure	The period during which the Asset Management Company would temporarily suspend sale, redemption and switching of Units.
Business Day	<p>A day other than:-</p> <ul style="list-style-type: none"> i) Saturday and Sunday; or ii) A day on which the banks in Mumbai and / or RBI are closed for business / clearing; or iii) A day on which the National Stock Exchange of India Limited and / or the Stock Exchange, Mumbai are closed; or iv) A day which is a public and / or bank holiday at an Investor Service Centre (ISC)/Official Point of Acceptance (OPA) where the application is received; or v) A day on which subscription / redemption / switching of Units is suspended by the AMC; or vi) A day on which normal business cannot be transacted due to storms, floods, bandhs, terrorist attack, strikes or such other events as the AMC may specify from time to time. <p>The AMC reserves the right to declare any day as a Business Day or otherwise at any or all Investor Service Centres/Official Points of Acceptance.</p>
Business Hours	9.30 a.m. to 5.30 p.m. on all Business Day(s) or such other time as may be applicable from time to time.
Cut-off timing	In respect of subscriptions, redemptions and switches received by the Scheme, it means the outer limit of timings within a Business Day which are relevant for determination of the NAV / related prices to be applied for a transaction.
Custodian	A person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations 1996, which for the time being in respect of Pramerica Mutual Fund is Citibank N.A.
Depository	Depository as defined in the Depositories Act, 1996.
Derivative	Means:-

	<p>(i) a security derived from a debt instrument, share, loan whether secured or unsecured, risk instrument or contract for differences or any other form of security; or</p> <p>(ii) a contract which derives its value from the prices, or index of prices, or underlying securities.</p>
Dividend	Income distributed by the Mutual Fund on the Units.
ELSS Guidelines/ Rules	Equity Linked Savings Scheme, 2005 notified by Government of India vide notification no. 226/2005 dated November 3, 2005 and notification no. 259/2005/F.No. 142/39/2005-TPL dated December 13, 2005 under the Income-tax Act, 1961.
FII	Foreign Institutional Investor, registered with SEBI under the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended from time to time.
First Time Mutual Fund Investor	An investor who invests for the first time ever in any mutual fund either by way of Subscription or via Systematic Investment Plan.
Gilts or Government Securities	Securities created and issued by the Central Government and/ or a State Government (including Treasury Bills) or Government Securities as defined in the Public Debt Act, 1944, as amended or re-enacted from time to time.
GOI	Government of India.
IMA	The Investment Management Agreement dated July 30, 2009 entered into between Pramerica Trustees Private Limited and Pramerica Asset Managers Private Limited, as amended from time to time.
ISC	The offices of the AMC and/or the RTA or such other centres/offices, which are designated as Investor Service Centre by the AMC from time to time.
Load	In the case of Redemption / Switch out of a Unit, the amount deducted from the Applicable NAV on the Redemption / Switch out (Exit Load) and in the case of Sale / Switch in of a Unit, amount to be paid by the investor on the Sale / Switch in of a Unit (Entry Load) in addition to the Applicable NAV.
Money Market Instruments	Includes Commercial Papers, Commercial Bills, Treasury Bills, Government Securities having an unexpired maturity upto one year, Call or Notice Money, Certificate of Deposit, Usance Bills and any other like instruments as specified by the Reserve Bank of India from time to time.
Mutual Fund or the Fund	Pramerica Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882 and registered with SEBI under Securities and Exchange Board of India (Mutual Funds) Regulations, 1996.
Net Asset Value or NAV	Net Asset Value per Unit of the Scheme, calculated in the manner described in this Scheme Information Document or as may be prescribed by the SEBI (Mutual Funds) Regulations, 1996 from time to time.
Rating	An opinion regarding securities, expressed in the form of standard symbols or in any other standardized manner, assigned by a credit rating agency and used by the issuer of such securities, to comply with any requirement of the

	SEBI (Credit Rating Agencies) Regulations, 1999.
RBI	Reserve Bank of India, established under the Reserve Bank of India Act, 1934.
Record Date	Record date is the date which is considered for the purpose of determining the eligibility of the investors whose names appear in the Scheme's Unitholders' register for receiving Dividend / Bonus in accordance with SEBI (Mutual Funds) Regulations, 1996.
Redemption / Repurchase	Redemption of Units of the Scheme in accordance with the Regulations.
Registrar, Registrar & Transfer Agent, RTA,	Karvy Computershare Pvt. Ltd (Karvy), Hyderabad, currently acting as registrar to the Scheme(s) of Pramerica Mutual Fund, or any other Registrar appointed by the AMC from time to time.
Regulatory Agency	GOI, SEBI, RBI, Income Tax Department or any other statutory authority or agency entitled to issue or give any directions, instructions or guidelines to the Mutual Fund.
Statement of Additional Information or SAI	The document containing details of Pramerica Mutual Fund, its constitution, and certain tax, legal and general information. SAI is legally a part of the Scheme Information Document.
Sale / Subscription	Sale of Units to consequent upon subscription by an investor under the Scheme.
Scheme	Pramerica Tax Savings Fund.
Scheme Information Document or SID	This document issued by Pramerica Mutual Fund, offering for Subscription of Units of Pramerica Tax Savings Fund read with any addendum which may be issued by the Mutual Fund from time to time.
SEBI	Securities and Exchange Board of India, established under the Securities and Exchange Board of India Act, 1992.
SEBI (MF) Regulations or Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time
Short Selling	Selling a stock which the seller does not own at the time of the trade.
Sponsor	Prudential Financial, Inc. (PFI) of U.S.A. PFI is affiliated in any manner with Prudential plc, a company incorporated in the United Kingdom.
Switch	Purchase/allotment of Unit(s) in any scheme of the Mutual Fund against Redemption of Unit(s) in another scheme of the Mutual Fund.
Stock Lending	Lending of securities to another person or entity for a fixed period of time, at a negotiated compensation in order to enhance returns of the portfolio.
Systematic Investment Plan or SIP	An investment plan enabling investors to save and invest in the Scheme on a recurrent basis for a specified period at predetermined intervals.
Systematic Transfer	An investment plan enabling Unitholders to transfer specified amounts from

Plan or STP	one scheme of Pramerica Mutual Fund to another on a recurrent basis for a specified period at predetermined intervals by providing a single / standing instruction.
Systematic Withdrawal Plan or SWP	A plan enabling Unitholders to withdraw / redeem fixed amounts from the Scheme on a recurrent basis for a specified period at predetermined intervals by providing a single / standing instruction.
Trust Deed	The Trust Deed dated July 28, 2009 establishing an irrevocable trust, named “Pramerica Mutual Fund” and the Deed of Amendment dated April 20, 2010 thereto, executed by and between the Sponsor / settlor and the Trustee.
Trustee or Trustee Company	Pramerica Trustees Private Limited, incorporated under the provisions of the Companies Act, 1956 and appointed by the Settlor / Sponsor to act as the trustee to the Schemes of “Pramerica Mutual Fund”.
Unit	The interest of the Unit holder which consists of each Unit representing one undivided share in the assets of the Scheme.
Unit holder	A person holding Units in the Fund.

INTERPRETATION

For all purposes of this SID, except as otherwise expressly provided or unless the context otherwise requires:-

- a. All references to the masculine shall include the feminine and all references to the singular shall include the plural and vice versa.
- b. All references to “Dollars” or “\$” or USD refer to Dollars of United States of America and “₹” or INR refer to Indian Rupees. A “Crore” means “ten million” and a “lakh” means a “hundred thousand”.
- c. All references to timings relate to Indian Standard Time (IST).
- d. References to a day are to a calendar day, including a non Business Day.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time;
- (ii) All legal requirements connected with the launching of the Scheme and also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with;
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed scheme;
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

Place: Mumbai

Date: February 7, 2014

Signature : Sd/-

Name : Sumesh Kumar

Designation : Director & Head – Compliance & Legal

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

Pramerica Tax Savings Fund is an Open Ended Equity Linked Savings Scheme with a lock-in period of 3 years from the date of allotment.

As per the present tax laws, eligible investors in the scheme (who are "Assessee" as per the ELSS Rules) are entitled to deductions of the amount invested in the units of the scheme under Section 80C of the Income Tax Act, 1961 to such extent (presently one Lakh) and subject to conditions as may be notified from time to time. The scheme has been formulated in accordance with the requirements of the specified Equity Linked Savings Scheme (ELSS) notifications dated November 3, 2005 and December 13, 2005, issued by Government of India.

B. INVESTMENT OBJECTIVE OF THE SCHEME

The primary objective of the Scheme is to generate long-term capital appreciation by predominantly investing in equity & equity related instruments and to enable eligible investors to avail deduction from total income, as permitted under the Income Tax Act, 1961 as amended from time to time.

However, there is no assurance that the investment objective shall be realized.

The Scheme has been prepared in accordance with the notification dated November 3, 2005 and December 13, 2005 issued by the Government of India notified under section 80C of the Income-tax Act, 1961. As per section 80C of the Income-tax Act, 1961 and subject to provisions, eligible investors (i.e. Individual, HUF, Specified AOP/BOI) are entitled to a deduction from gross total income upto Rs. 100,000/- (along with other prescribed investments) for amount invested in Pramerica Tax Savings Fund.

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

The asset allocation in the Scheme under normal circumstances will be as follows:

Instruments	Indicative allocations (% of total assets)		Risk Profile
	Minimum	Maximum	High/Medium /Low
Equity & Equity Related Instruments	80%	100%	High
Cash, Money Market Instruments & Liquid schemes of Pramerica Mutual Fund	0%	20%	Low to Medium

The Scheme does not intend to invest in overseas/foreign securities, securitized debt instruments, repos/ reverse repos in corporate bonds and derivatives.

Equity related instruments include cumulative convertible preference shares and fully convertible debentures and bonds of companies. It may also include partly convertible issues of debentures and bonds including those issued on rights basis subject to the condition that, as far as possible, the nonconvertible portion of the debentures so acquired or subscribed, shall be disinvested within a period of twelve months.

In accordance with the Equity Linked Savings Scheme (ELSS) guidelines, investments in equity and equity related instruments shall be to the extent of at least 80% of net assets of the scheme in equity and equity related instruments as specified above. The Scheme will strive to

invest its funds in the manner stated above within a period of six months from the date of closure of the NFO. However, in exceptional circumstances, this requirement may be dispensed with by the Scheme in order that the interest of the investors is protected.

Further, pending deployment of funds, the Scheme may invest the funds in short - term money market instruments or other liquid instruments or both. After three years of the date of allotment of units, the Scheme may hold upto twenty percent of net assets of the Scheme in short - term money market instruments and other liquid instruments to enable redemption of investment of those unit holders who would seek to tender the units for repurchase.

In terms of SEBI Circular no Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010, the cumulative gross exposure through equity and debt positions shall not exceed 100% of the net assets of the Scheme.

Pending deployment of funds of the Scheme in securities in terms of the investment objective of the Scheme the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines issued by SEBI vide its circular dated April 16, 2007, as amended from time to time.

The Scheme may also engage in Securities Lending; provided however that the Scheme shall not deploy more than 20% of its net assets in Securities Lending and not more than 5% of the net assets of the Scheme will be deployed in Securities Lending to any single counterparty.

Subject to the SEBI Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated above are only indicative and not absolute. These proportions can vary substantially depending upon the perception of the fund manager; the intention being at all times to seek to protect the interests of the Unit holders. Such changes in the investment pattern will be for short term and for defensive considerations only. In case of deviation, the portfolio would be rebalanced within 30 business days from the date of deviation.

D. WHERE WILL THE SCHEME INVEST?

The corpus of the Scheme will be invested in Equity & Equity Related Instruments, Cash, Money Market Instruments & Liquid Schemes of Pramerica Mutual Fund and other permitted securities which will include but not limited to:

1. Equity and Equity Related Instruments:

- Equity Share: - Equity Share is a security that represents ownership interest in a company;
- Equity Related Instruments: - Equity related instruments include equity stocks cumulative convertible preference shares and fully convertible debentures and bonds of companies. It may also include partly convertible issues of debentures and bonds including those issued on rights basis subject to the condition that, as far as possible, the nonconvertible portion of the debentures so acquired or subscribed, shall be disinvested within a period of twelve months.

2. Money Market Instruments:-

- Money Market Instruments:- Money Market Instruments include commercial papers, commercial bills, treasury bills, Government securities having an unexpired

maturity up to one year, CBLOs (Collateralized Borrowing and Lending Obligation), certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time.

Commercial Paper (CP) - CP is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and all -India Financial Institutions as an alternative source of short term borrowings. CP is traded in secondary market and can be freely bought and sold before maturity;

Certificate of Deposit (CD) - CD is a negotiable money market instrument issued by scheduled commercial banks and select All India Financial Institutions that have been permitted by the RBI to raise short term resources. The maturity period of CDs issued by the Banks is between 7 days to one year, whereas, in case of FIs, maturity is one year to 3 years from the date of issue.

Treasury Bill (T-Bill) - T-Bills are issued by the Government of India to meet their short term borrowing requirements. T - Bills are issued for maturities of 14 days, 91 days, 182 days and 364 days.

Collateralized Borrowing and Lending Obligations (CBLO) - CBLO is a money market instrument that enables entities to borrow and lend against sovereign collateral security. The maturity ranges from 1 day to 90 days and can also be made available upto 1 year. Central Government securities including T-bills are eligible securities that can be used as collateral for borrowing through CBLO.

Repo - Repo is a money market instrument, which enables collateralised short term borrowing and lending through sale/purchase operations in debt instruments. Repo or Reverse Repo is a transaction in which two parties agree to sell and purchase the same security with an agreement to purchase back or sell back the same security at a mutually decided future date and price. The difference between the sale and repurchase price of the securities is the implicit interest rate for the borrowing/lending.

3. Investments in Units of Mutual Fund Schemes

The Scheme may invest in other scheme managed by the AMC or in the schemes of any other mutual fund, provided it is in conformity with the investment objective of the Scheme and in terms of prevailing Regulations. As per the Regulations, the AMC will not charge investment management fees for such investments.

4. Investment in Short-Term Deposits

Pending deployment of the funds as per the investment objective of the Scheme, the Funds may be parked in short term deposits of the Schedule Commercial Bank, subject to guidelines and limits specified by SEBI.

The securities/ instruments mentioned above could be listed, unlisted, privately placed, secured, unsecured, rated or unrated in line with the investment objective and asset allocation of the Scheme. The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offers, negotiated deals. The Fund Manager reserves the right to invest in such securities as maybe permitted from time to time and which are in line with the investment objectives of the Scheme.

For applicable regulatory investment limits please refer to the section “Investment Restrictions”.

E. WHAT ARE THE INVESTMENT STRATEGIES?

The fund will actively manage a diversified portfolio of strong growth companies with sustainable business models. Since investing requires disciplined risk management, the AMC would incorporate safeguards seeking to control risks in the portfolio construction process. Risk is also expected to be reduced through diversification of the portfolio, which the AMC aims to achieve by spreading the investments over a range of industries, sectors and market capitalizations.

The Investment Manager will select equity securities on a top-down and bottom-up, stock-by-stock basis, with consideration given to price-to-earnings, price-to-book, and price-to-sales ratios, as well as growth, margins, asset returns, and cash flows, amongst others. The Investment Manager will use a disciplined quantitative analysis of financial operating statistics. In selecting individual investment opportunities for the portfolio, the Investment Manager will conduct in-house research in order to identify various investment opportunities. The company-wise analysis will focus, amongst others, on the historical and current financial condition of the company, potential value creation/unlocking of value and its impact on earnings growth, capital structure, business prospects, policy environment, strength of management, responsiveness to business conditions, product profile, brand equity, market share, competitive edge, research, technological know-how and transparency in corporate governance.

Portfolio Turnover

The Scheme is an open-ended scheme. It is expected that there would be a number of subscriptions and redemptions (after the lock-in period) on a daily basis. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio.

Investments by the AMC in the Scheme

The AMC may invest in the Scheme, subject to the Regulations and to the extent permitted by its Board from time to time. As per the existing Regulations, the AMC will not charge investment management and advisory fee on the investment made by it in the Scheme.

F. FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the Scheme(s), in terms of Regulation 18 (15A) of the SEBI (Mutual Funds) Regulations:

- i. Type of scheme; - **An Open Ended Equity Linked Savings Scheme with a lock-in period of 3 years**
- ii. Investment Objective and Asset Allocation; - **Refer Section II, Point B & C**
- iii. Terms of Issue:-
 - Liquidity provisions such as listing, repurchase, redemption. - **Refer Section III, Point no. 1 – NEW FUND OFFER (NFO).**
 - Aggregate maximum fees and expenses charged to the Scheme. - **Refer Section IV, Point no. 2 – Annual Scheme recurring Expenses.**

- Any safety net or guarantee provided (The Scheme is does not provide any guaranteed or assured return).

In accordance with Regulation 18(15A) of the SEBI (Mutual Funds) Regulations, the Trustee will ensure that no change in the Fundamental Attributes of the Scheme or the Trust or fees and expenses payable or any other change which would modify the Scheme and Options there under and affect the interest of the Unit holders is carried out unless:

- a written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated; and
- the Unit holders are given an option for a period of 30 days to exit at the prevailing NAV without any exit load.

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

The Benchmark for the Scheme is BSE 200 Index.

The Scheme intends to invest in a portfolio of equity instruments diversified across market cap spectrum which is best captured by BSE 200 Index. The composition of the BSE 200 Index is such that it is most suited for comparing the performance of the Scheme. Hence, it is an appropriate benchmark for the Scheme.

The Trustee/AMC reserves the right to change the benchmark for evaluating the performance of the Scheme from time to time, in conformity with the investment objective of the Scheme and the appropriateness of the benchmark, subject to SEBI guidelines and other prevalent guidelines.

H. WHO MANAGES THE SCHEME?

Name, Designation, Age & Educational Qualifications	Experience	Name of schemes under his management
<p>Mr. Brahmaprakash Singh</p> <p>Executive Director & CIO - Equity</p> <p>44 years</p> <p>Qualification: MMS</p>	<p>Over 18 years of experience in broad based investment management, including portfolio management of equity schemes with a bottom-up investment style.</p> <ul style="list-style-type: none"> • Executive Director & CIO – Equity - Pramerica Asset Managers Private Limited (Aug 22, 2012 till date) • Chief Investment Advisor - BCP Advisors Private Limited (Jan 2008 till Aug 14, 2012) • Managing Director & Portfolio Advisor – Atlantis Investment Advisors (India) Limited - (Sept, 2005 till Dec, 2007) • Head of Equities - Deutsche Asset Management (India) Pvt. Limited (May, 2002 till Mar, 2005) 	<ul style="list-style-type: none"> • Pramerica Large Cap Equity Fund; • Pramerica Dynamic Asset Allocation Fund (Equity portion); • Pramerica Dynamic Monthly Income Fund (Equity portion); • Pramerica Midcap Opportunities Fund (Equity portion).

<p>Mr. Mahendra Jajoo</p> <p>Executive Director & CIO – Fixed Income</p> <p>42 yrs</p> <p>B.Com, ACA, ACS, CFA (CFA Institute, USA.)</p>	<p>Over 20 years of experience in financial services and capital markets.</p> <ul style="list-style-type: none"> • Executive Director & CIO – Fixed Income - Pramerica Asset Managers Private Limited (Jan. 2010 till date). • Head – Fixed Income and Structured Products - Tata Asset Management Ltd (June 2008 to Dec.2009) • CIO – Fixed Income and Structured Products - ABN AMRO Asset Management (India) (January 2005 to June 2008) • Head – Primary Dealership - ABN AMRO Securities India Pvt. Ltd. (March 1999 to Dec. 2004). 	<ul style="list-style-type: none"> • Pramerica Liquid Fund; • Pramerica Ultra Short Term Bond Fund; • Pramerica Short Term Income Fund; • Pramerica Treasury Advantage Fund; • Pramerica Credit Opportunities Fund; • Pramerica Dynamic Bond Fund; • Pramerica Short Term Floating Rate Fund; • Pramerica Fixed Duration Fund – Series 5, 6, 7, 13, 14, 17; • Pramerica Dynamic Monthly Income Fund (Debt portion); • Pramerica Large Cap Equity Fund (Debt portion); • Pramerica Dynamic Asset Allocation Fund (Debt portion). • Pramerica Midcap Opportunities Fund (Debt portion)
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Mr. Mahendra Jajoo will be involved in management of the Debt Component of the Scheme.

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

Pursuant to Regulations, specifically the Seventh Schedule and amendments thereto, the following investment restrictions are currently applicable to the Scheme:

- The Scheme shall not invest more than 10% of its NAV in the equity shares or equity related instruments of any company;
- The Scheme shall not invest more than 5% of its net assets in unlisted equity shares or equity related instruments;
- The Mutual Fund under all its Schemes shall not own more than 10% of any company's paid up capital carrying voting rights;
- The Scheme shall not invest more than 30% of its net assets in money market instruments of an issuer. Provided that such limit shall not be applicable for investments in

Government securities, treasury bills and collateralized borrowing and lending obligations.

- The Scheme may invest in another scheme of the Mutual Fund or any other mutual fund. The aggregate inter-scheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the net asset value of the Fund. No investment management fees shall be charged by the Scheme for investing in other schemes of the Mutual Fund or in the schemes of any other mutual fund.
- The Scheme shall not make any investment in:
 - a. Any unlisted Security of an associate or group company of the Sponsor; or
 - b. Any Security issued by way of private placement by an associate or group company of the Sponsor; or
 - c. the listed Securities of group companies of the Sponsor which is in excess of 25% of the net assets of the Scheme of the Mutual Fund.
- Transfer of investments from one scheme to another scheme in the Mutual Fund is permitted provided –
 - a) such transfers are done at the prevailing market price for quoted instruments on Spot Basis (Spot Basis shall have the same meaning as specified by a stock exchange for spot transactions); and
 - b) the Securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.
- The Mutual Fund shall get the Securities purchased or transferred in the name of the Fund on account of the Scheme, wherever investments are intended to be of a long-term nature.
- The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases take delivery of the relevant securities and in all cases of sale, deliver the securities. The Mutual Fund may however engage in short selling of securities in accordance with the framework relating to short selling and securities lending and borrowing specified by SEBI.
- The Scheme shall not invest in a Fund of Funds scheme.
- Pending deployment of funds of a Scheme in terms of the investment objectives of the Scheme, the AMC may invest the funds of the Scheme in short term deposits of scheduled commercial banks in accordance with the guidelines set out by SEBI under the Regulations. The Scheme will comply with the following guidelines/restrictions for parking of funds in short term deposits:-
 - a. "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
 - b. Such short-term deposits shall be held in the name of the Scheme.
 - c. The Scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with the approval of the Trustee.
 - d. Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.

- e. The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
- f. The Scheme shall not park funds in short-term deposit of a bank which has invested in the said Scheme.

However, the above provisions will not apply to term deposits placed as margins for trading in cash and derivatives market.

- Save as otherwise expressly provided under SEBI (Mutual Funds) Regulations, 1996, the Scheme shall not advance any loans.
- The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/redemption of Units or payment of interest and/or dividend to the Unit holders. Provided that the Fund shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 month.

All investment restrictions shall be applicable at the time of making investment. The AMC/Trustee may alter these above stated restrictions from time to time to the extent the Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective.

J. HOW HAS THE SCHEME PERFORMED?

This Scheme is a new scheme and hence the same is not applicable.

K. PRODUCT DIFFERENTIATION WITH THE EXISTING SCHEMES

Pramerica Tax Savings Fund is an open ended equity linked savings scheme with a lock-in period of 3 years framed in compliance with the Equity Linked Savings Scheme, 2005 as notified by Government of India. The Scheme is a new scheme offered by Pramerica Mutual Fund and is not a minor modification of any other existing scheme/product of Pramerica Mutual Fund. Differentiation with other schemes of Pramerica Mutual Fund having equity exposure is as follows:

Particulars	Pramerica Dynamic Asset Allocation Fund		
Key Features	Pramerica Dynamic Asset Allocation Fund is an open ended dynamic asset scheme which invests 30% to 100% in Equity and Equity related instruments and upto 70% in debt and money market instruments.		
Investment objective	To achieve long term capital appreciation by investing in an actively managed diversified portfolio consisting of equity and equity related securities including derivatives, debt and money market Instruments.		
Asset Allocation of the scheme	Instruments	Indicative asset allocations	
		Min	Max
	Equity and equity related instruments (including equity derivatives)	30	100
	Debt and money market securities (including fixed income derivatives)	0	70
	The allocation between equities and debt shall be based on a Valuation Matrix viz., Pramerica Dynamic Asset Rebalancing Tool (Pramerica DART) developed and maintained by the AMC.		
Investment Strategy	The Scheme will actively manage a diversified portfolio of strong growth companies with sustainable business models. Since investing requires disciplined risk management, the AMC would incorporate safeguards seeking to control risks in the portfolio construction process. Risk		

	<p>is also expected to be reduced through diversification of the portfolio, which the AMC aims to achieve by spreading the investments over a range of industries, sectors and market capitalizations.</p> <p>Under normal market conditions, the exposure to equity and equity related securities in the Scheme would range from 30% to 100% of the portfolio of the Scheme of which least 60% would be invested in equity and equity related instruments of Large-Cap Companies. Large Cap companies for this purpose means the listed companies which comprise the top 75% of the total market capitalization of the National Stock Exchange (NSE). The Scheme, at any given point in time, will not have more than 70 % of the portfolio invested in debt securities and money market securities and debt securities issued by corporates and/or State and Central Government.</p> <p>While both debt and equity portfolio of the Scheme shall be managed actively, the allocation between equity and debt shall be determined based on “Pramerica DART” on a daily basis. Pramerica DART analyzes key lead indicators to evaluate the relative attractiveness of the equity markets at a particular point of time as explained in the paragraph below.</p>
AUM as on Jan 31, 2014	Rs. 38.98 crores
No. of Folios as on Jan 31, 2014	6636

Particulars	Pramerica Large Cap Equity Fund		
Key Features	Pramerica Large Cap Equity Fund is open ended equity scheme which invests 65% to 100% in Equity and Equity related instruments (Including Equity Derivatives) of Large Cap Companies.		
Investment objective	To achieve long term capital appreciation by predominantly investing in equity and equity related securities including derivatives of large cap companies. The scheme may also invest in equity & equity related securities of other than large cap companies besides debt & money market instruments.		
Asset Allocation of the scheme	Instruments	Indicative asset allocations	
		Min	Max
	Equity & Equity Related Instruments (Including Equity Derivatives) of Large Cap Companies	65	100
	Equity & Equity Related Instruments (Including Equity Derivatives) of Other than Large Cap Companies	0	35
	Debt and money market securities (including fixed income derivatives)	0	35
	<p>Large cap stocks are defined as the stocks with market capitalisation equal to or greater than the lowest market capitalisation of the stock in CNX Nifty index and which may or may not be part of the CNX Nifty Index. The universe may also include Initial Public Offerings whose market capitalisation would be as per the criteria.</p> <p>Presently, the scheme does not intend to invest in securitised debt.</p> <p>Subject to applicable regulatory guidelines, the Scheme may also invest in foreign securities. Under normal circumstances the Scheme shall not have an exposure of more than 25% of its net assets in foreign securities.</p> <p>Further, aggregate asset allocation including exposure to derivatives will not exceed 100% of the net assets; and that same security wise hedge positions would be excluded from the same. Investment and disclosure by the Scheme in derivatives will be in line with SEBI Circular no. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010.</p>		
Investment Strategy	The investment strategy of the Scheme will be based on market capitalisation of the stocks. The Scheme will Pre dominantly invest in large capitalisation stocks. The market capitalisation range for large capitalisation companies will be determined taking into account the market capitalisation range of CNX Nifty index at the end of every month and the market capitalisation range once determined at month end will apply to all investment decisions made during the following month. The Scheme may also invest in stocks other than large capitalisation stocks to tap high growth opportunities offered by such stocks. The Scheme will actively manage a diversified portfolio of strong growth companies with sustainable business models. Since investing requires disciplined risk management, the AMC would incorporate safeguards seeking		

	<p>to control risks in the portfolio construction process. Risk is also expected to be reduced through diversification of the portfolio, which the AMC aims to achieve by spreading the investments over a range of industries and sectors.</p> <p>Under normal market conditions, majority of the portfolio of the Scheme will be invested in equity and equity related securities; a smaller part of the portfolio of the Scheme will be invested in money market instruments and debt securities issued by corporates and/or State and Central Government.</p>
AUM as on Jan 31, 2014	Rs. 44.37 crores
No. of Folios as on Jan 31, 2014	9,111

Particulars	Pramerica Dynamic Monthly Income Fund		
Key Features	Pramerica Dynamic Monthly Income Fund is an open ended income schemes which invest 70% to 100% in fixed income securities and 5% to 30% in equity and equity related instruments.		
Investment objective	To generate regular returns through investment in Debt and Money Market Instruments and to generate capital appreciation by investing in equity and equity related instruments.		
Asset Allocation of the scheme	Instruments	Indicative asset allocations	
		Min	Max
	Fixed Income Securities	70	100
	Equity and equity related instruments	0	30
	<p>Presently, the scheme does not intend to invest in securitised debt, overseas/foreign securities and also does not intend to engage in securities lending and borrowing.</p> <p>The Scheme may engage in short selling of securities in accordance with the framework relating to short selling as specified by SEBI.</p> <p>The Scheme retains the flexibility to invest across all the securities in the debt and money markets instruments. The portfolio may hold cash depending on the market condition. The fund manager can use derivative instruments to protect the downside risk. Further, aggregate asset allocation including exposure to derivatives will not exceed 100% of the net assets; and that same security wise hedge positions would be excluded from the same.</p>		
Investment Strategy	The fund manager shall decide the allocation between equity & debt within the overall asset allocation pattern.		
AUM as on Jan 31, 2014	Rs. 47.29 crores		
No. of Folios as on Jan 31, 2014	1,746		

Particulars	Pramerica Midcap Opportunities Fund		
Key Features			
Investment objective	The primary objective of the Scheme is to achieve long-term capital appreciation by predominantly investing in equity & equity related instruments of mid cap companies. However, there is no assurance that the investment objective shall be realized.		
Asset Allocation of the scheme	Instruments	Indicative asset allocations	
		Min	Max
	Equity & Equity Related Instruments of Mid Cap Companies	65%	100%
	Equity & Equity Related Instruments of Large Cap and Small Cap Companies	0%	35%
	Cash, Money Market, Debt Securities, Liquid & Debt schemes of Pramerica Mutual Fund	0%	35%

	<p>This market capitalisation range for Small Cap, Mid Cap and Large Cap stocks will be so determined taking as at the end of every calendar quarter and will be applicable for all investment decisions made during the following calendar quarter.</p> <p>The Scheme does not intend to invest in overseas/foreign securities, securitized debt, usance bills and repos/ reverse repos in corporate bonds.</p> <p>The Maximum exposure to derivatives shall not exceed 50% of net assets of the scheme. The Maximum exposure to Liquid & Debt schemes of Pramerica Mutual Fund shall not exceed 10% of net assets of the scheme.</p>
Investment Strategy	The investment strategy of the fund will be based on market cap of the stocks. The fund will predominantly invest in midcap stocks in accordance with the investment objective and asset allocation. This midcap range will be so determined taking into account the midcap range of the benchmark index at the end of every calendar quarter. Such midcap range once determined at quarter end will apply to all investment decisions made during the following quarter. The fund will also invest in small cap stocks to tap high growth opportunities offered by such stocks. The fund may also invest in large cap stocks.
AUM as on Jan 31, 2014	Rs. 64.22 crores
No. of Folios as on Jan 31, 2014	3,720

III. UNITS AND OFFER

This section provides details you need to know for investing in the Scheme.

1. NEW FUND OFFER (NFO)

New Fund Offer Period This is the period during which a new scheme sells its units to the investors.	NFO opens on: [●] NFO closes on: [●] The AMC/Trustee reserves the right to close the NFO of the Scheme before the above mentioned date. The AMC/Trustee reserves the right to extend the closing date of the New Fund Offer Period, subject to the condition that the New Fund Offer shall not be kept open for more than 3 months. Any such changes shall be announced by way of a newspaper advertisement in one vernacular daily of Mumbai and one English national daily.
New Fund Offer Price This is the price per unit that the investors have to pay to invest during the NFO.	The New Fund Offer price will be Rs. 10 /- per unit.
Minimum Amount for Application in the NFO (For both Plans)	Rs. 500 and in multiples of Rs. 500 thereafter
Minimum Target amount This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 business days from the closure of NFO, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 5 business days from the closure of NFO	Rs. 10 Lakhs
Maximum amount to be raised (if any) This is the maximum amount which can be collected during the NFO period, as decided by the AMC.	There will not be any maximum limit on the amount to be raised and the Fund will make full and firm allotment against all valid applications.

<p>Plans / Options offered</p>	<p>The Scheme shall offer two plans viz. Regular Plan and Direct Plan.</p> <p>Each Plan has two Options, viz., Growth Option and Dividend Option. Dividend Option has the following three facilities:</p> <ol style="list-style-type: none"> i. Dividend Reinvestment facility; ii. Dividend Payout facility; iii. Dividend Transfer facility. <p>Growth Option: - Dividends will not be declared under this Option. The income attributable to Units under this Option will continue to remain invested and will be reflected in the Net Asset Value of Units under this Option. Hence, the unit holders who opt for this Option will not receive any dividend.</p> <p>Dividend Option: - Under the Dividend Option, dividend will be declared, subject to availability of distributable profits, as computed in accordance with SEBI (MF) Regulations. Under Dividend option, the following facilities are available:-</p> <ul style="list-style-type: none"> • Dividend Payout Facility: – Under this facility, dividends, if declared, will be paid (subject to deduction of tax at source, if any) to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Mutual Fund/ statement of beneficial ownership maintained by the Depositories, as applicable, on the notified record date. • Dividend Re-investment Facility: - Under this facility, dividends, if declared, will be reinvested (subject to deduction of tax at source, if any) in the Scheme. Under this facility, the dividend due and payable to the Unit holders will be compulsorily and without any further act by the Unit holders, reinvested in the Dividend Option at the prevailing ex-dividend Net Asset Value per Unit on the record date. <p>Dividend reinvested under Pramerica Tax Savings Fund would be subject to a lock-in Period of 3 years from the date of allotment of units.</p> <ul style="list-style-type: none"> • Dividend Transfer Facility: - Under this facility, dividends, if declared, will be invested (subject to deduction of tax at source, if any) in any other schemes of Pramerica Mutual Fund, as opted by the unit holder. <p>If distributor code is mentioned in application form but ' Direct plan' is mentioned in the scheme name, the distributor code will be ignored and the application will be processed under direct plan" & in case neither distributor code nor "Direct" is indicated in the application form, the same will be treated as direct plan.</p> <p>Default Option/Sub-option:</p> <p>The investor must clearly specify his/her choice of Option/Sub-option in the application form, in the absence of which, the Default</p>
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	<p>Option/Sub-option would be applicable and the application will be processed accordingly:</p> <p>Default Option: Growth Option (if the investor has not indicated choice between ‘Growth’ or ‘Dividend’ Options).</p> <p>Default Sub-option Under Dividend Option: Dividend Payout Plan.</p> <p>It must be distinctly understood that the actual declaration of dividend and frequency thereof is at the sole discretion of Board of Directors of the Trustee Company. There is no assurance or guarantee to the Unit holders as to the rate of dividend distribution nor that will the dividend be paid regularly.</p> <p>Direct Plan is only for investors who purchase /subscribe Units in the Scheme directly with the Fund and is not available for investors who route their investments through a Distributor and is offered in accordance with Para D of SEBI Circular no. CIR/IMD/DF/21/2012 dated September 13, 2012. Investors may please note that the Direct Plan under the Scheme is meant for investors who understand the capital market, mutual funds and the risks associated therewith. The risks associated with the investments in the schemes of mutual funds may vary depending upon the investment objective, asset allocation and investment strategy of the Schemes and the investments may not be suited for all categories of investors. The AMC believes that investors investing under the Direct Plan of the Scheme are aware of the investment objective, asset allocation, investment strategy, risks associated therewith and other features of the Scheme and has taken an informed investment decision. Please note that SID, SAI, Key Information Memorandum or any other advertisements and its contents are for information only and do not constitute any investment advice or solicitation or offer for sale of units of the Scheme from the AMC.</p> <p>All plans/options under the Scheme shall have common portfolio.</p>
<p>Dividend Policy</p>	<p>Under the Dividend option, the Trustee will have the discretion to declare the dividend, subject to availability of distributable surplus calculated in accordance with the Regulations. The actual declaration of dividend and frequency will inter-alia, depend on availability of distributable surplus calculated in accordance with the Regulations and the decisions of the Trustee shall be final in this regard. There is no assurance or guarantee to the Unit holders as to the rate of dividend nor that the dividend will be paid regularly.</p> <p><u>Dividend Distribution Procedure</u></p> <p>In accordance with SEBI Circular no. SEBI/IMD/ Cir No. 1/64057/06 dated April 4, 2006, the procedure for Dividend distribution would be as under:</p> <ol style="list-style-type: none"> 1. Quantum of dividend and the record date will be fixed by the

	<p>Trustee. Dividend so decided shall be paid, subject to availability of distributable surplus.</p> <ol style="list-style-type: none"> 2. Within one calendar day of decision by the Trustee, the AMC shall issue notice to the public communicating the decision about the dividend including the record date, in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated. 3. Record date shall be the date, which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of Unit holders for receiving dividends. The Record Date will be 5 calendar days from the date of issue of notice. 4. The NAV will be adjusted to the extent of dividend distribution and statutory levy, if any, at the close of business hours on record date.
<p>Allotment</p>	<p>Full allotment will be made to all valid applications received, whose subscription proceeds have been realized, during the New Fund Offer Period. Allotment of units, shall be completed not later than 5 business days after the close of the New Fund Offer Period. On acceptance of the application for subscription, an allotment confirmation specifying the number of units allotted by way of e-mail and/or SMS within 5 business days from the date of closure of new fund offer period will be sent to the Unit Holders registered e-mail address and/or mobile number.</p> <p>In case of Unit holder who have provided their e-mail address the Fund will provide the Account Statement only through e-mail message, subject to Regulations and unless otherwise required. In cases where the email does not reach the Unit holder, the Fund / its Registrar & Transfer Agents will not be responsible, but the Unit holder can request for fresh statement. The Unit holder shall from time to time intimate the Fund / its Registrar & Transfer Agent about any changes in his e-mail address.</p> <p>Normally no Unit certificates will be issued. However, if the applicant so desires, the AMC shall issue a non-transferable Unit certificate to the applicant within 5 Business Days of the receipt of request for the certificate. Unit certificate, if issued, must be surrendered along with the request for Redemption / Switch or any other transaction of Units covered therein.</p> <p>All Units will rank pari passu, among Units within the same Option in the Scheme concerned as to assets, earnings and the receipt of dividend distributions, if any, as may be declared by the Trustee.</p> <p>Applicants under the Scheme will have an option to hold the Units either in physical form (i.e. account statement) or in dematerialized form.</p> <p>In case the Unit Holder desires to hold Units in dematerialized/rematerialized form at a later date, the request for conversion of Units held in non-dematerialized form into dematerialized form or vice-versa should be submitted along with a</p>

	dematerialized/rematerialized request form to their Depository Participants.
Refund	Fund will refund the application money to applicants whose applications are found to be incomplete, invalid or have been rejected for any other reason whatsoever. Refund instruments will be dispatched within 5 business days of the closure of NFO period. In the event of delay beyond 5 business days, the AMC shall be liable to pay interest at 15% per annum or such other rate of interest as maybe prescribed from time to time. Refund orders will be marked “A/c Payee only” and drawn in the name of the applicant (in the case of a sole applicant) and in the name of the first applicant in all other cases. All refund orders will be sent by registered post or as permitted by Regulations.
<p>Who can invest</p> <p><i>This is an indicative list and prospective investors are advised to consult their financial advisors to ascertain whether the scheme is suitable to their respective risk profile. Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing them and any Indian law from investing in the Scheme and are authorised to purchase units of mutual funds as per their respective constitutions, charter documents, corporate/other authorisations and relevant statutory provisions.</i></p>	<p>The following persons are eligible to invest in the Units of the Scheme (subject, wherever relevant, to the Purchase of Units of the Scheme of the Mutual Fund being permitted and duly authorized under their respective by-laws /constitutions, charter documents, corporate / other authorisations and relevant statutory provisions etc):-</p> <ol style="list-style-type: none"> 1. Resident Indian adult individuals either singly or jointly (not exceeding three) or on an Anyone or Survivor basis; 2. Hindu Undivided Family (HUF) through Karta; 3. Resident Indian Minors or Non-Resident Indian Minors through their parent/ legal guardian; 4. Partnership Firms; 5. Proprietorship in the name of the sole proprietor; 6. Companies, Bodies Corporate, Public Sector Undertakings (PSUs.), Association of Persons (AOP) or Bodies of Individuals (BOI) and societies registered under the Societies Registration Act, 1860; 7. Banks (as permitted by RBI) and Financial Institutions; 8. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as “Public Securities” as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds; 9. Non-Resident Indians (NRIs)/ Persons of Indian origin (PIOs) residing abroad on repatriation basis or on non - repatriation basis; 10. Foreign Institutional Investors (FIIs) and their sub-accounts registered with SEBI on repatriation basis; 11. Army, Air Force, Navy and other para-military units and bodies created by such institutions;

	<p>12. Scientific and Industrial Research Organisations;</p> <p>13. Multilateral Funding Agencies/ Bodies Corporate incorporated outside India with the permission of Government of India/ RBI</p> <p>14. Provident/ Pension/ Gratuity Fund to the extent they are permitted;</p> <p>15. Other schemes of Pramerica Mutual Fund or any other mutual fund subject to the conditions and limits prescribed by SEBI Regulations;</p> <p>Anyone specified above can invest in the Scheme, but presently only Investors / Unit holders defined as "Assessee" under the ELSS Guidelines will be eligible for tax exemption under Section 80 C of the Income Tax Act, 1961.</p> <p>The following persons cannot invest in the Scheme:</p> <ol style="list-style-type: none"> 1. Any individual who is a foreign national or any entity that is not an Indian Resident under the Foreign Exchange Management Act, 1999, except where registered with SEBI as a FII or FII sub account; 2. Non-Resident Indians residing in the Financial Action Task Force (FATF) Non Compliant Countries and Territories (NCCTs); 3. Overseas Corporate Bodies; 4. Non Resident Indians residing in Cuba, Iran, Myanmar, North Korea, Sudan and Syria. <p>The AMC reserve the right to include/exclude new/existing categories of investors to invest in the Scheme from time to time, subject to applicable Laws, if any. Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme and are authorized to invest in mutual fund units as per their respective constitutions, charter documents, corporate / other authorizations and relevant statutory provisions.</p> <p>Subject to the Regulations and applicable law, an application for Units from an applicant may be accepted or rejected at the sole and absolute discretion of the AMC/Trustee.</p>
<p>Where can you submit the filled up applications.</p>	<p>Please refer the back cover page of the Scheme Information Document.</p> <p>For Investors convenience, the Mutual Fund also offers Online Transaction facility on its Website viz. www.pramerica.com for transacting in the Units of Pramerica Mutual Fund.</p>
<p>How to Apply</p>	<p>Please refer to the SAI and Application form for the instructions.</p>

Listing	The Scheme is an open ended equity oriented scheme under which sale and repurchase (after the mandatory lock-in period of 3 years) will be made on a continuous basis and therefore listing on stock exchanges is not envisaged. However, the Trustee/AMC reserves the right to list the Units.
Special Products available	Systematic Investment Plan (SIP), Systematic Withdrawal Plan (SWP), Switch and Systematic Transfer Plan (STP) facilities would be available. For more details on these facilities please refer Disclosure on Special Products available under Ongoing Offer Details.
The policy regarding reissue of repurchased units (including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Units once redeemed will be extinguished and will not be reissued.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	<p>Units issued under the Scheme can be transferred (applicable in case of units held in dematerialized form), assigned or pledged only after 3 years from the date of allotment.</p> <p><u>Pledge of Units:-</u></p> <p>The Units under the Scheme may be offered as security by way of a pledge / charge in favour of scheduled banks, financial institutions, non-banking finance companies (NBFC's), or any other body after the lock in period of three years from the date of allotment. The AMC/RTA will note and record such Pledged Units. A standard form for this purpose is available on request at all ISCs and the Mutual Fund website (www.pramericamf.com). The AMC shall mark a lien on the specified units only upon receiving the duly completed form and documents as it may require. Disbursement of such loans will be at the entire discretion of the bank / financial institution / NBFC or any other body concerned and the Mutual Fund assumes no responsibility thereof.</p> <p>The Pledgor will not be able to redeem/switch Units that are pledged until the entity to which the Units are pledged provides a written authorisation to the Mutual Fund that the pledge / lien/ charge may be removed. As long as Units are pledged, the Pledgee will have complete authority to redeem such Units. Dividends declared on Units under lien will be paid / re-invested to the credit of the Unit Holder and not the lien holder unless specified otherwise in the lien letter.</p> <p>For units of the Scheme held in electronic (Demat) form, the rules of Depository applicable for pledge will be applicable for Pledge/Assignment of units of the Scheme. Pledgor and Pledgee must have a beneficial account with the Depository. These accounts can be with the same DP or with different DPs.</p> <p><u>Lien on Units:-</u></p>

	<p>On an ongoing basis, when existing and new investors make Subscriptions, pending clearance of the payment instrument, a temporary hold (lien) will be created on the Units allotted and such Units shall not be available for redemption/switch out until the payment proceeds are realised by the Fund. In case a Unit holder redeems Units immediately after making subscription for purchase of units, the redemption request for such investor shall be rejected. In case the cheque/draft is dishonoured during clearing process by the bank, the transaction will be reversed and the Units allotted there against shall be cancelled under intimation to the applicant. In respect of NRIs, the AMC/ RTA shall mark a temporary hold (lien) on the Units, in case the requisite documents (such as FIRC/Account debit letter) have not been submitted along with the application form and before the submission of the redemption request. The AMC reserves the right to change the operational guidelines for temporary lien on Units from time to time.</p> <p><u>Right to Limit Redemptions:-</u></p> <p>The Trustee may, in the general interest of the Unit holders of the Scheme and when considered appropriate to do so based on unforeseen circumstances / unusual market conditions, limit the total number of Units which may be redeemed on any Business Day to 5% of the total number of Units then in issue under the Scheme or such other percentage as the Trustee may determine. Any Units which consequently are not redeemed on a particular Business Day will be carried forward for Redemption to the next Business Day, in order of receipt. Redemptions so carried forward will be priced on the basis of the Applicable NAV (subject to the prevailing Load, if any) of the Business Day on which Redemption is made. Under such circumstances, to the extent multiple Redemption requests are received at the same time on a single Business Day, redemptions will be made on a pro-rata basis based on the size of each Redemption request, the balance amount being carried forward for Redemption to the next Business Day. In addition, the Trustee reserves the right, in its sole discretion, to limit redemptions with respect to any single account to an amount of Rs. 1,00,000/- in a single day.</p> <p>Also refer to the paragraph ‘Suspension of Purchase and Redemption of Units’ in the Statement of Additional Information.</p>
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2. ONGOING OFFER DETAILS

<p>Ongoing Offer Period</p> <p><i>This is the date from which the scheme will reopen for subscriptions/ redemptions after the closure of the NFO period.</i></p>	<p>W.e.f [●] (date) or within [●] days of the date of Closure of the NFO.</p>
<p>Ongoing price for subscription (purchase)/</p>	<p>At the applicable NAV.</p>

<p>switch-in (from other Schemes of the Mutual Fund) by investors.</p> <p>This is the price you need to pay for purchase /switch-in.</p>	
<p>Ongoing price for redemption (sale) /switch outs (to other schemes of the Mutual Fund) by investors.</p> <p>This is the price you will receive for redemptions/switch outs.</p>	<p>At the applicable NAV, subject to prevailing exit load. The units shall be redeemed after the lock in period of three years from the date of allotment.</p>
<p>Cut off timing for subscriptions/ redemptions/ switches</p> <p>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</p>	<p>SUBSCRIPTION/PURCHASE INCLUDING SWITCH-INS:-</p> <ol style="list-style-type: none"> 1. <u>Purchases for an amount of Rs.2 lakh and above:</u> <ol style="list-style-type: none"> a) In respect of valid application received before 3.00 p.m. on a business day and funds for the entire amount of subscription/ purchase as per the application are credited to the bank account of the Scheme and are available for utilization before the cut-off time, the closing NAV of the day on which the funds are available for utilisation shall be applicable; b) In respect of valid application received after 3.00 p.m. on a business day and funds for the entire amount of subscription / purchase as per the application are credited to the bank account of the Scheme and available for utilization before the cut-off time of the next business day, the closing NAV of the next business day shall be applicable; c) However, irrespective of the time of receipt of application, where the funds are not available for utilisation on the day of the application, the closing NAV of the Business Day on which the funds are available for utilisation before the cut-off time (3:00 p.m.) shall be applicable, provided the application is received prior to availability of the funds. 2. <u>Purchases/switch-in for amount of less than Rs 2 lakh:</u> <ol style="list-style-type: none"> a) Where the application is received upto 3.00 pm on a business day with a local cheque or demand draft payable at par at the place where it is received – closing NAV of the day of receipt of application shall be applicable; b) Where the application is received after 3.00 pm on a business day with a local cheque or demand draft payable at par at the place where it is received – closing NAV of the next business day shall be applicable; and c) Where the application is received with an outstation cheque or demand draft which is not payable on par at the place

	<p>where it is received – closing NAV of day on which the funds for the cheque or demand draft is credited to the account of Scheme shall be applicable.</p> <p>Applicable NAV in case of Multiple applications: In case of multiple applications received on the same day under the Scheme from the same investor (identified basis the First Holder’s PAN and Guardian’s PAN in case of investor being Minor) with investment amount aggregating to Rs 2 lakh and above, such multiple applications will be considered as a single application and applicable NAV will be based on funds available for utilization.</p> <p>For determining the availability of funds for utilisation, the funds for the entire amount of subscription/purchase (including switch-in) as per the application should be credited to the bank account of the scheme before the cut-off time and the funds are available for utilisation before the cut-off time without availing any credit facility whether intra-day or otherwise, by the respective scheme.</p> <p>REDEMPTIONS INCLUDING SWITCH-OUTS:</p> <ol style="list-style-type: none"> 1) In respect of valid applications received upto 3 p.m. on a business day by the Mutual Fund, closing NAV of the day of receipt of application, shall be applicable. 2) In respect of valid applications received after 3 p.m. on a business day by the Mutual Fund, the closing NAV of the next business day shall be applicable.
<p>Where can the applications for purchase/redemption switches be submitted?</p>	<p>All transaction requests can be submitted at any of the Official Points of Acceptance, the addresses of which are given at the end of this SID. <i>(Please refer to the back cover page of this SID for details)</i></p> <p>The AMC may designate additional centres of the Registrar as the Official Points of Acceptance during the Ongoing Offer Period and change such centres, if necessary.</p> <p>For Investors convenience, the Mutual Fund also offers Online Transaction facility on its Website viz. www.pramerica.com for transacting in the Units of Pramerica Mutual Fund.</p>
<p>Minimum Amount for Purchase/Redemption/ Switches</p>	<p>Minimum Amount of Purchase/Switch-in –Rs. 500/- and in multiples of Rs.500/- thereafter.</p> <p>Minimum Additional Purchase - Rs.500/- and in multiples of Rs.500/-thereafter.</p> <p><u>Minimum Redemption Amount/Switch-out:</u> - Rs.500/- and in multiples of Re.1/-thereafter or the balance in the unit holder’s folio, whichever is lower. In case the Investor specifies the number of Units and amount, the number of units shall be considered for Redemption. In case the unit holder does not specify the number or amount, the request will not be processed. If the balance Units in the Unit holder’s account does not cover the amount specified in the redemption request, then the Mutual Fund shall redeem the entire balance of</p>

	<p>Units in account of the Unitholder.</p> <p>In case of Units held in dematerialized mode, the Unit Holder can give a request for Redemption only in number of Units. Request for subscriptions can be given only in amount. Depository participants of registered Depositories to process only redemption request of units held in Demat form.</p> <p>Redemption / switch out shall be subject to compulsory lock in period of 3 years.</p>																		
<p>Minimum balance to be maintained and consequences of non maintenance.</p>	<p>There is no minimum balance requirement.</p>																		
<p>Special Products available</p>	<p><u>Systematic Investment Plan (SIP):-</u></p> <p>SIP is a facility provided to unitholders to invest specified amounts in the Scheme at regular / specified frequency and a specified period by providing a single mandate / standing instruction as per details mentioned below:</p> <table border="1" data-bbox="603 902 1425 1720"> <thead> <tr> <th>Particulars</th> <th>Frequency</th> <th>Details</th> </tr> </thead> <tbody> <tr> <td rowspan="2">SIP Transaction Dates</td> <td>Monthly</td> <td>The first SIP installment could be paid on any Business day.</td> </tr> <tr> <td>Quarterly</td> <td>The subsequent SIP installments can be paid on the 1st, 7th, 10th, 15th or 25th of a month or all five dates.</td> </tr> <tr> <td rowspan="2">Minimum no. of installments and Minimum amount per installment</td> <td>Monthly</td> <td>10 installments of Rs. 500/- each and in multiples of Rs.500/- thereafter</td> </tr> <tr> <td>Quarterly</td> <td>5 installments of Rs.1000/- each and in multiples of Rs.500/- thereafter</td> </tr> <tr> <td rowspan="2">Mode of Payment</td> <td>Monthly</td> <td>Direct Debit mandate through select banks with whom AMC has an arrangement</td> </tr> <tr> <td>Quarterly</td> <td>a) Electronic Clearing Service (ECS) b) Direct Debit mandate through select banks with whom AMC has an arrangement. c) Post-Dated Cheques (PDCs).</td> </tr> </tbody> </table> <p>Investors may enroll for the SIP facility by submitting duly completed SIP Enrolment Form at any OPA.</p> <p>If the SIP period is not specified by the unit holder then the SIP enrolment will be deemed to be for perpetuity and processed accordingly.</p> <p>If any SIP installment due date falls on a non-Business day, then the</p>	Particulars	Frequency	Details	SIP Transaction Dates	Monthly	The first SIP installment could be paid on any Business day.	Quarterly	The subsequent SIP installments can be paid on the 1st, 7th, 10th, 15th or 25th of a month or all five dates.	Minimum no. of installments and Minimum amount per installment	Monthly	10 installments of Rs. 500/- each and in multiples of Rs.500/- thereafter	Quarterly	5 installments of Rs.1000/- each and in multiples of Rs.500/- thereafter	Mode of Payment	Monthly	Direct Debit mandate through select banks with whom AMC has an arrangement	Quarterly	a) Electronic Clearing Service (ECS) b) Direct Debit mandate through select banks with whom AMC has an arrangement. c) Post-Dated Cheques (PDCs).
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	Quarterly	a) Electronic Clearing Service (ECS) b) Direct Debit mandate through select banks with whom AMC has an arrangement. c) Post-Dated Cheques (PDCs).																	

respective transactions will be processed on the next Business day. The SIP enrollment will be discontinued if (a) 3 consecutive SIP installments in case of Monthly & Quarterly frequency and 4 consecutive SIP installments in case of Daily frequency are not honored. (b) the Bank Account (for Standing Instruction) is closed and request for change in bank account (for Standing Instruction) is not submitted at least 30 days before the next SIP Auto Debit installment due date.

The SIP mandate may be discontinued by a Unit holder by giving a written notice of 21 days.

Subscription in SIP through post-dated cheques: The date of the first cheque shall be the same as the date of the initial investment while the remaining cheques shall be post dated uniformly as per the SIP transaction date opted. An Investor is eligible to issue only one cheque for each month in the same SIP enrolment form. All the cheques under a SIP mandate should be of the same amount and same SIP transaction date opted. Cheques should be drawn in favour of the Scheme and crossed "A/c Payee only". The Investor will be intimated on successful registration of SIP. The Post Dated cheques will be presented on the dates mentioned on the cheques.

SIP Subscription through Electronic Clearing Service (ECS) /Direct Debit: For a new investor to enroll for SIP via ECS or Direct Debit Facility, an Investor must fill-up the prescribed Common Application Form and SIP Auto Debit Form and provide his first Investment cheque for the initial purchase along with a cancelled cheque leaf of the bank account for which the ECS / Direct Debit mandate is provided.

For an existing Investor, to enroll for SIP ECS Debit facility or Direct Debit Facility, an Investor must fill-up the SIP Application Form for SIP ECS / Direct Debit facility. Investors shall be required to submit a cancelled cheque leaf of the bank account for which the ECS / debit mandate is provided. There should be a gap of at least 30 days between initial SIP Subscription and the subsequent SIP installment in case of SIP transactions commenced during ongoing offer.

Investors may choose to discontinue subscription under the SIP at any time by submitting a written request at any of the OPA/ISC. Notice of such discontinuance should be received at least 21 days prior to the due date of the next SIP installment.

The SIP mandate will be automatically discontinued if:

- (a) 3 consecutive SIP installments are not honored by the investor's bankers; or
- (b) the Bank Account for SIP Standing Instruction is closed and request for change in bank account for Standing Instruction is not submitted at least 21 days before the next SIP Auto Debit installment due date.

Units under SIP will be allotted at the Applicable NAV of the

respective SIP transaction dates as per SIP mandate. In case the SIP date falls on a non-Business Day or falls during a Book Closure period, the immediate next Business Day will be considered for this purpose.

An extension of an existing SIP mandate will be treated as a fresh mandate on the date of receipt of such application, and all the above conditions need to be met with.

The Load structure prevailing at the time of submission of the SIP application (whether fresh or extension) will apply for all the SIP installments indicated in SIP enrolment form.

Please refer to the SIP Enrolment form for terms and conditions before enrolment. The AMC reserves the right to modify the provisions of the SIP as deemed appropriate from time to time.

Systematic Transfer Plan (STP):- (Available only after completion of lock in period of 3 years from the date of allotment)

STP is an investment plan enabling Unitholders to transfer specified amounts from one scheme of the Mutual Fund ('Source scheme') to another ('Target scheme') on a recurrent basis for a specified period at specified frequency as per the table below, by providing a single mandate / standing instruction. On the specified STP transaction dates, Units under the Source scheme will be redeemed at the applicable redemption price, and admissible units will be allotted under the Target scheme as per the investor's STP mandate.

Particulars	Frequency	
Frequency & Transaction Dates	Daily	On every Business Day
	Weekly	On any Business Day in a week
	Fortnightly	On any Business Day of alternate weeks
	Monthly	On the 1st, 7th, 10th, 15th or 25th of a month or all five dates.
	Quarterly	
	If any STP transaction due date falls on a non-Business day, then the respective transactions will be processed on the immediately succeeding Business Day for both the schemes.	
Minimum no. of installments and Minimum amount per installment	Daily	10 (ten) installments of Rs.500 each and in multiples of Rs.100/- thereafter
	Weekly	
	Fortnightly	
	Monthly	2 (two) installments of Rs.2500/- each and in multiples of Rs.100/- thereafter
	Quarterly	

Investors may register for STP using a prescribed transaction form. If the STP period or no. of installments is not specified in the transaction Form, the STP transactions will be processed until the balance of units in the unit holder's folio in the Source scheme becomes zero.

The AMC reserves the right to introduce STP facility at any other frequencies or on any other dates as the AMC may feel appropriate from time to time.

The STP mandate may be discontinued by a Unit holder by giving a written notice of 7 days. STP mandate will terminate automatically if all Units held by the unitholder in the Source scheme are redeemed or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder.

Please refer to the STP Enrolment form for terms and conditions before enrolment. The AMC reserves the right to modify the provisions of the STP as deemed appropriate from time to time.

Systematic Withdrawal Plan (SWP):- (Available only after completion of lock in period of 3 years from the date of allotment)

SWP is a facility that enables Unitholders to withdraw specified amounts from the Scheme on a recurrent basis for a specified period at specified frequency by providing a single mandate/ standing instruction.

Particulars	Frequency	
Frequency & Transaction Dates	Monthly	On the 10th and/or 25th of each month
	Quarterly	
Minimum no. of installments and Minimum amount per installment	Monthly	2 (two) installments of Rs. 500/- or 50 units
	Quarterly	
Mode of Payment	Monthly	as chosen by the unitholder
	Quarterly	

Investors may register for SWP using the prescribed transaction form. If the SWP period or no. of installments is not specified in the transaction Form, the SWP transactions will be processed until the balance of units in the unit holder's folio in the Source scheme becomes zero. In case the date of SWP transaction falls on a non-Business Day, the transaction shall be effected on the immediate next Business day.

The SWP mandate may be discontinued by a Unit holder by giving a written notice of at least 7 days prior to the next SWP transaction date. The SWP mandate given by the investor will discontinue automatically, if all Units under the folio are redeemed or upon the Mutual Fund receiving a written intimation of death of the sole / 1st Unit holder.

Please refer to the SWP Enrolment form for terms and conditions before enrolment. The AMC reserves the right to modify the provisions of the SWP as deemed appropriate from time to time.

Switching Options:-

(a) Inter-Scheme Switching option:-

Under Switch Option, Unit holders may 'Switch-Out' (transfer) their investments in the Scheme, either partially or fully to any other scheme offered by the Mutual Fund from time to time, after completion of lock in period of 3 years from the date of allotment. The investors may also 'Switch-In' their investments from any other scheme offered by the Mutual Fund to this Scheme. This Switch option is useful to investors who wish to alter the allocation of their investment among the schemes of the Mutual Fund in order to meet their changed investment needs. Switch transaction will be effected by way of a Redemption of Units from the Source Scheme (Switch-Out) at applicable NAV, subject to Exit Load, if any, and investment of the Redemption proceeds into the Target (Switch-In) scheme opted by the investor at applicable NAV and accordingly, Switch transaction must comply with the Redemption rules of 'Switch Out scheme' and the Subscription rules of the 'Switch In scheme'.

(b) Intra- Scheme Switching option

Unit holders under the Scheme have the option to Switch their Unit holdings between the Plans or Options subject to the following:-

- Where the investments were routed through a distributor (i.e. made with distributor code) any Switch of Units from the Regular Plan to Direct Plan shall be subject to applicable exit load, if any. In such cases, after the switch, exit load prevailing on the date of the switch shall apply for subsequent redemption / switch-out from Direct Plan;
- Where investments were made directly i.e. without any distributor code, exit load will not be levied on switch of Units from Regular Plan to Direct Plan. In such cases, after the switch, exit load prevailing on the date of the switch shall apply for subsequent redemption from Direct Plan;
- No exit load shall be levied in case of switch of Units from Direct Plan to Regular Plan. However, after the switch, exit load prevailing on the date of the switch shall apply for subsequent redemption / switch-out from the Regular Plan.

The Switches would be done at the Applicable NAV based prices and the difference between the NAVs of the two Plans/Options will be reflected in the number of Units allotted.

APPLICATION / REQUEST THROUGH FAX / ONLINE TRANSACTIONS:

Transaction by Fax: - In order to facilitate quick processing of transaction and/ or instruction of investment of investor, the AMC/ Trustee may (at its sole discretion and without being obliged in any manner to do so and without being responsible and/ or liable in any manner whatsoever) accept and process any application, supporting documents and/ or instructions submitted by an investor/ Unit holder by facsimile (Fax transmission). The AMC/ Trustee/ Mutual Fund shall have no obligation to check or verify the authenticity or accuracy of Fax Submission purporting to have been sent by the investor and may act thereon as if same has been duly given by the investor and the investor/ Unit holder voluntarily and with full knowledge takes and assumes any and all risk associated therewith. In all such cases the investor will have to immediately submit the original documents/ instruction to AMC / Mutual Fund / official points of acceptance by clearly mentioning the words “For Records Only”.

Online Transactions through the Mutual Fund’s website: - The Mutual Fund offers the facility of transacting through the online mode on the Mutual Fund’s website, subject to the Investor/Unitholder fulfilling the terms and conditions as may be specified by the AMC.

The acceptance of the fax / web /electronic transactions will be solely at the risk of the transmitter of the fax / web / electronic transactions and the Mutual Fund/AMC (Recipient) shall not in any way be liable or responsible for any loss, damage caused to the transmitter directly or indirectly, as a result of the transmitter sending or purporting to send such transactions including where a fax / web /electronic transactions sent / purported to be sent is not processed on account of the fact that it was not received by the Recipient.

The transmitter acknowledges that fax/web/electronic transactions is not a secure means of giving instructions / transactions requests and that the transmitter is aware of the risks involved including those arising out of such transmission being inaccurate, imperfect, ineffective, illegible, having a lack of quality or clarity, garbled, altered, distorted, not timely etc. The transmitter's request to the Recipient to act on any fax / web / electronic transmission is for the transmitter's convenience and the Recipient is not obliged or bound to act on the same. The transmitter authorizes the Recipient to accept and act on any fax / web / electronic transmission which the Recipient believes in good faith to be given by the transmitter and the Recipient shall be entitled to treat any such fax / web / electronic transaction as if the same was given to the Recipient under the transmitter's original handwritten signature.

The transmitter agrees that security procedures adopted by the Recipient may include signature verification, telephone call backs or a combination of the same, which may be recorded by tape recording device and the transmitter consents to such recording and agrees to

co-operate with the Recipient to enable confirmation of such fax/web/electronic transaction requests. The transmitter accepts that the fax / web / electronic transactions shall not be considered until time stamped as a valid transaction request in the Scheme(s) in line with SEBI (Mutual Funds) regulations.

In consideration of the Recipient from time to time accepting and at its sole discretion (including but not limited to the AMC extending / discontinuing such facilities from time to time) acting on any fax / web / electronic transaction request received / purporting to be received from the transmitter, the transmitter agrees to indemnify and keep indemnified the AMC, Directors, employees, agents, representatives of the AMC, Mutual Fund and Trustees from and against all actions, claims, demands, liabilities, obligations, losses, damages, costs and expenses of whatever nature (whether actual or contingent) directly or indirectly suffered or incurred, sustained by or threatened against the indemnified parties whatsoever arising from or in connection with or any way relating to the indemnified parties in good faith accepting and acting on fax / web / electronic transaction requests including relying upon such fax / electronic transaction requests purporting to come from the Transmitter even though it may not come from the Transmitter. The AMC reserves the right to modify the terms and conditions or to discontinue the abovementioned facility at any point of time.

Applications via electronic mode (through Channel Partners)

Subject to the Investor fulfilling certain terms and conditions stipulated by the AMC, Pramerica Mutual Fund may accept transactions through the AMC's distributors / channel partners electronically.

Anywhere Transact Facility - Transaction over telephone /mobile (Call or SMS):-

All individual investors having an existing folio in the Scheme with the mode of holding as "Sole" or "Anyone or Survivor") shall be eligible to avail of the telephonic facilities (through Call or SMS) for permitted transactions subject to the following terms and conditions:

- a) "Terms and Conditions" means the terms and conditions set out herewith subject to which this Facility shall be used/availed by the Investor(s) and shall include all modifications and supplements made by AMC thereto from time to time. The Investor(s) shall at all times be bound by any modifications and/or variations made to these Terms and Conditions by the AMC at their sole discretion and without notice to them.
- b) This Facility shall be available only to individual investors having an existing folio in the scheme with the mode of holding as "Sole" or "Anyone or Survivor". This facility is not available for folios with the mode of holding as "Joint".
- c) The transaction over telephone/mobile (Call or SMS) will be allowed only for financial transactions such as Lump sum

	<p>Purchase/ Redemption / Switch of Units. Requests for non-financial transactions like change in bank mandate, change of nomination, change in mode of holding, change of address or such other requests as the AMC may decide from time to time shall not be permitted through this Facility.</p> <p>d) The existing investors shall register to avail this facility by submitting the “Anywhere Transact Registration Cum Mandate Form” for Anywhere Transact” to the AMC/ISC. This form is available on the website of the mutual fund, www.pramericamf.com. This facility shall be available to investors having bank accounts with designated banks with which the AMC may have an arrangement. Registration under this facility for redemption or switch transactions shall take upto 5 working days from the date of receipt of the registration form and for purchase transactions shall take upto 30 working days, since the debit mandate form shall be sent to your bank for registration. The maximum amount of investment using this facility may be restricted by the AMC from time to time in line with prudent risk management requirements and to protect the overall interest of the Investors. The maximum amount for purchases using this facility would be Rs. 5 Lakh. There is no restriction on amount for redemption and switch transactions using this facility.</p> <p>e) Investor will not be permitted to avail this Facility for Redemptions transactions if there is a change in the bank mandate / mobile number / email ID of the investor within last 10 calendar days. AMC reserves the right to modify the procedure of transaction processing without any prior intimation to the Investor.</p> <p>f) The AMC/Registrar may seek additional information (Key Information) apart from the available data of the Investor(s) before allowing him access to avail the Facility. If for any reason, the AMC is not satisfied with the replies of the Investor(s), the AMC has, at its sole discretion, the right of refusing access without assigning any reasons to the Investor(s). It is clarified that the Facility is only with a view to accommodate /facilitate the Investor/s and offered at the sole discretion of the AMC. The AMC is not bound and/or obliged in any way to give access of this Facility to Investor(s). The Facility using SMS can be availed only through the registered mobile number of the investor.</p> <p>g) The AMC shall provide the investor(s) on a periodical basis with account statements, only to the registered email id, which will reflect all the transactions done by the investors during the corresponding period. The Investor(s) shall check his/her account statement carefully and promptly. If the Investor(s) believes that there has been a mistake in any transaction using the Facility, or that unauthorized transaction has been effected, the Investor/s shall notify the AMC immediately. If the Investor(s) defaults in intimating the discrepancies in the statement within a period of 15 days of receipt of the statements,</p>
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	<p>he waives all his rights to raise the same in favour of the AMC, unless the discrepancy /error is apparent on the face of it. By opting for the facility the Investor(s) hereby irrevocably authorizes and instructs the AMC to act as his /her agent and to do all such acts as AMC may find necessary to provide the Facility.</p> <p>h) The Investor(s) agrees and confirms that the AMC has the right to ask the Investor(s) for an oral or written confirmation of any transaction request using the Facility and/or any additional information regarding the Account of the Investor(s).</p> <p>i) The Investor(s) agrees and confirms that the AMC may at its sole discretion suspend the Facility in whole or in part at any time without prior notice. The Investor(s) shall not assign any right or interest or delegate any obligation arising herein.</p> <p>j) The Investor(s) shall take responsibility for all the transactions conducted by using the Facility and will abide by the record of transactions generated by the AMC. Further, the Investor(s) confirms that such records generated by the AMC shall be conclusive proof and binding for all purposes and may be used as evidence in any proceedings and unconditionally waives all objections in this behalf.</p> <p>k) The investor(s) agrees that it shall be his/her sole responsibility to ensure protection and confidentiality of the Key Information and any disclosures thereof shall be entirely at the investor(s)'s risk.</p> <p>l) The office of Registrar of the Fund having its office at Hyderabad will be the official point of acceptance for the transactions received using this Facility. The Investor(s) agree that all calls/SMS received during a business day shall be eligible for same day NAV, subject to completion of the necessary formalities by the AMC/Registrar on or before the uniform cut off time set for this purpose. The Cut off timeline for this facility would be half an hour prior to the regulatory cut off timeline i.e. 2.30 pm in case of funds where the SEBI cutoff timeline is 3.00 pm and 1.30 pm in case of funds where the SEBI cutoff timeline is 2.00 pm. Further, NAV would be allotted based on the realization/utilisation of funds, wherever applicable, as per the prevailing SEBI regulations/circulars issued and amended from time to time.</p> <p>m) The Investor(s) confirm that the AMC/Registrar or their delegates shall under no circumstances be liable for any damages or losses, whatsoever, whether such damages or losses are direct, indirect, incidental, consequential and whether such damages are sustained by investor(s) or any other person due to:-</p> <p style="padding-left: 40px;">i. any transaction using this Facility carried out in good faith by the AMC on instructions of the Investor(s) or any unauthorized usage/unauthorized transactions conducted</p>
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- by using the Facility;
- ii. any error, defect, failure or interruption in the provision of the Facility arising from or caused by any reason whatsoever;
- iii. any negligence / mistake or misconduct by the Investor(s);
- iv. any breach or non-compliance by the Investor(s) of the rules/terms and conditions stated herein or in the Scheme Information Document or Statement of Additional Information or Key Information Memorandum;
- v. acceptance of instructions given by any one of the Investor in case of joint holding having mode of operations as "anyone or survivor";
- vi. not verifying the identity of the person giving the telephone instructions in the Investor(s) name;
- vii. not carrying out any such instructions where the AMC has reason to believe (which decision of the AMC, the Investor(s) shall not question or dispute) that the instructions given are not genuine or are otherwise improper, unclear, vague or raise a doubt;
- viii. carrying out a transaction after such reasonable verification as the AMC may deem fit regarding the identity of the Investor(s) or any case of error in NAV communication;
- ix. accepting instructions given by any one of the Investor(s) or his / her authorized person.

n) The Investor/s agrees that use of the Facility will be deemed acceptance of the Terms and Conditions and the Investor(s) will unequivocally be bound by these Terms and Conditions.

Pramerica Perks:-

Pramerica Perks is a managed compensation plan that enables Employers to follow a pre-determined investment plan for their employees. Availing of PRAMERICA PERKS facility shall be subject to the following terms and conditions:-

- a) "Terms and Conditions" means the terms and conditions set out herewith subject to which this PERKS Program shall be used/availed by the Employer/ Investor(s) and shall include all modifications and supplements made by Pramerica Asset Managers Private Limited ('AMC') thereto from time to time. The Employer/ Investor shall at all times be bound by any modifications and/or variations made to these Terms and Conditions by the AMC at their sole discretion and without notice to them.
- b) "PERKS" is only the name of the investment facility that matures at the end of a pre-determined period called "vesting period".
- c) The investments shall be made and held in the name of employer, i.e. the folio will be opened in the name of the employer and the investment will be made in the employer's name in the scheme(s) chosen. The legal ownership remains

	<p>with the employer until vesting and the employees will have no legal rights over the allocation made by the employer in favour of the employees. This facility is not available for units held in dematerialized form.</p> <p>d) To apply for the PERKS program, the Employer/Investor has to fill and submit the Pramerica PERKS Employer Application Form along with relevant documents as mentioned in the form.</p> <p>e) It is mandatory for every employer and the employee to be KYC compliant for the vesting to take place. If any employee is not KYC compliant as on the date of vesting, the vesting will not be carried out for the said employee and the amount shall continue to remain invested in the Employer's folio.</p> <p>f) The redemption of units from the employer's folio shall be subject to exit load, as applicable from time to time.</p> <p>g) It shall be the responsibility of the employer/investor to deduct and deposit any tax including income tax payable for the amount vested in the name of the particular employee and if the employer/investor informs the AMC about the tax liability of the employees (at least 5 business days prior to the vesting date), the AMC shall assist the employer/investor to do the vesting (net of taxes), as intimated. i.e. on vesting, based on the confirmation from the Employer/Investor, the AMC will redeem the employees' allocation from the Employer/Investor's folio and:-</p> <p style="padding-left: 40px;">(i) retain the amount of taxes under the employer / investor folio or remit to the employer / investor an amount equivalent to the tax liability of the employees on account of this investment and</p> <p style="padding-left: 40px;">(ii) reinvest the balance amount in the name of the respective employees.</p> <p>h) The Employer/investor and the employee(s) shall submit a prescribed "Third Party Declaration Form" confirming the relationship of the Third Party ("Employer") with the beneficiary ("Employee") and the third party payment by the Employer/Investor on behalf of the Employee for the subscriptions processed on the vesting date. In case the Employer does not submit the vesting request along with necessary documents including the third party declaration forms by the vesting date, units will not be vested and will continue to remain invested in the Employers' folio.</p> <p>i) If the Employer/Investor opts to redeem partially before the actual vesting period & receive the redemption proceeds, then the Employer/Investor must submit Redemption request along with the names of employees against whose allocation the redemption units / amount should be adjusted.</p> <p>j) The AMC will provide the Employer on a periodical basis with an account statement and the employee allocation annexure,</p>
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	<p>only to the registered email id of the contact person (employer), which will reflect all the transactions done by the Employer/Investor during the corresponding period and the Employee Allocation details. The Employer/Investor shall check the account statement and the Employee Allocation Annexure carefully. If the Employer/Investor believes that there has been a mistake in any transaction using the Facility, or that unauthorized transaction has been effected, the Employer/Investor shall notify the AMC immediately. If the Employer/Investor defaults in intimating the discrepancies in the statement within a period of 15 days of receipt of the statements/ allocation details, then Employer/Investor waives all his rights to raise the same in favour of the AMC, unless the discrepancy /error is apparent on the face of it.</p> <p>k) The Employer/Investor(s) agrees and confirms that the AMC may at its sole discretion suspend the Facility in whole or in part at any time without prior notice. The Employer/Investor(s) shall not assign any right or interest or delegate any obligation arising herein.</p> <p>l) The AMC shall specify the minimum investment amount to avail this facility, eligible schemes available under this facility, etc, from time to time.</p> <p>m) The Employer/Investor(s) agrees and confirms that nothing in this arrangement or facility shall render the AMC a partner, agent or representative of the Employer/Investor(s) and that the Employer/Investor(s) shall not make any representations to its employees or to any third party or give any warranties which may require the AMC to undertake or be liable for, whether directly, or indirectly, any obligation and/or responsibility to the employees of the Employer/Investor(s) or any third party.</p> <p>n) The Employer/Investor(s) agrees and acknowledges that the AMC will not be liable to provide any report or confirmation including the employee allocation or any periodical report in this regard to the employees. All the communication from the AMC regarding the services available under this Facility shall be addressed only to the Employer/Investor(s).</p> <p>o) The Employer/Investor/s agrees that use of the Facility will be deemed acceptance of the Terms and Conditions and the Investor(s) will unequivocally be bound by it.</p> <p>The AMC reserves the right to discontinue any of the aforesaid facilities at any point of time.</p>
<p>Accounts Statements</p>	<ul style="list-style-type: none"> • The unit holders whose valid application for subscription has been accepted by the Fund, a communication specifying the number of units allotted, in the form of an email and/or SMS at the registered email address and/or mobile number, shall be sent within five business days from the date of receipt of transaction request or closure of the initial subscription list.

	<ul style="list-style-type: none"> • Thereafter, the investors shall be issued a Common Account Statement ('CAS') by physical form or email (wherever the investors have provided the email address) across all schemes of all mutual funds for each calendar month, on or before tenth day of succeeding month, detailing all the transactions and holding at the end of the month including transaction charges paid, if any, to the distributor, to such investors in whose folios any transaction has taken place during that month on the basis of their PAN and common holding pattern. In the event a folio consists of more than one unit holder, the first named unit holder shall receive the CAS/account statement. As the CAS will be issued on the basis of PAN, the Unit holders who have not provided their PAN will not receive CAS. • Further, the CAS detailing holding across all schemes of all mutual funds at the end of every six months ended September 30 or March 31, shall be sent in physical form/email on or before tenth day of succeeding month to all such unit holders in whose folios transactions have not taken place during that period. The half-yearly CAS will be sent by email to the Unitholders whose email is available, unless a specific request is made to receive in physical. • In case of a specific request received from the Unitholders, the AMC will provide the account statement to the Unitholder within 5 Business Days from the receipt of such request. • If a Unitholder so requests, a non-transferable Unit certificate will be issued within 5 working days of the receipt of such request. • In case of investors holding units in dematerialised form, the account statement (holding statement) will be sent directly by the respective Depository Participant at such a frequency as may be defined in the Depository Act or regulations or on specific request.
<p>Dividend</p>	<p>The Dividend warrants/cheque/demand draft shall be dispatched to the Unit holders within 30 days of the date of declaration of the Dividend. The Dividend proceeds will be paid by way of ECS / EFT / NEFT / RTGS / Direct credits/ any other electronic manner if sufficient banking account details are available with Mutual Fund for Investor.</p> <p>In case of specific request for Dividend by warrants/cheques/demand drafts or unavailability of sufficient details with the Mutual Fund, the Dividend will be paid by warrant/cheques/demand drafts and payments will be made in favour of the Unit holder (registered holder of the Units or, if there are more than one registered holder, only to the first registered holder) with bank account number furnished to the Mutual Fund.</p> <p>The dividend warrants/cheques/demand drafts will be sent by courier</p>

	<p>or (if the addressee city is not serviced by the courier) by registered post / UCP to the registered address of the sole / first holder as per the records of the Registrars. For the purpose of delivery of the dividend instrument, the dispatch through the courier / Postal Department, as the case may be, shall be treated as delivery to the investor. The AMC / Registrar are not responsible for any delayed delivery or non-delivery or any consequences thereof, if the dispatch has been made correctly as stated above.</p>
<p>Redemption</p>	<p>The redemption proceeds shall be dispatched to the unitholders within 10 business days from the date of receipt of redemption application, complete / in good order in all respects.</p> <p>(Investment in the scheme will have to be kept for a minimum period of three years from the date of allotment of Units. After the said period of three years, the Unit holders shall have the option to tender the Units to the Mutual Fund for Redemption / Switch. It may, however, be noted that in the event of death of the Unit holder, the nominee or legal heir, (subject to production of requisite documentary evidence to the satisfaction of the AMC) as the case may be, shall be able to redeem the investment only after the completion of one year or any time thereafter, from the date of allotment of the Units to the deceased Unit Holder.)</p> <p>A Transaction Slip may be used by the Unit Holder to request for Redemption. The requisite details should be entered in the Transaction Slip and submitted at any ISC /OPA. Transaction Slips are available at all the ISCs / OPAs/ the website of the Mutual Fund. For Investors convenience, the Mutual Fund also provides Online Transaction facility on its Website for transacting in units of the Mutual Fund's schemes. It is mandatory for the investors to provide their Bank account details as per SEBI guidelines.</p> <p><u>Procedure for payment of redemption proceeds</u></p> <p>1. <u>Resident Investors:-</u></p> <p>Redemption proceeds will be paid to the investor through RTGS, NEFT, Direct Credit, Cheque or Demand Draft, as follows:-</p> <ol style="list-style-type: none"> a) If investor has provided IFSC code in the application form, by default redemption proceeds shall be credited to Investor's bank account through RTGS / NEFT. b) If the Investor has not provided IFSC code but has a bank account with a bank with whom the Fund has an arrangement for Direct Credit, the proceeds will be paid through direct credit. c) If the Investor's bank account does not fall under a) and b) above the Redemption proceeds will be paid by cheque or demand draft, marked "Account Payee only" and drawn in the name of the sole holder / first-named holder (as determined by the records of the Registrar). The bank name and bank account number of the sole/first holder as specified

in the Registrar's records will be mentioned in the cheque / demand draft. The cheque / demand draft will be payable at the city, as per the bank mandate of the investor. The redemption proceeds will be sent by courier or (if the addressee city is not serviced by the courier) by registered post / UCP to the registered address of the sole / first holder as per the records of the Registrars. For the purpose of delivery of the redemption instrument, the dispatch through the courier / Postal Department, as the case may be, shall be treated as delivery to the investor. The AMC / Registrar are not responsible for any delayed delivery or non-delivery or any consequences thereof, if the dispatch has been made correctly as stated above.

The AMC reserves the right to change the sequence of payment from (a) to (c) without any prior notice.

2. Non-Resident Investors:-

For NRIs, Redemption proceeds will be remitted depending upon the source of investment as follows:

- (i) Repatriation basis: Where Units have been purchased through direct remittance from abroad or by cheque/ draft issued from proceeds of the Unit Holder's FCNR deposit or from funds held in the Unit Holder's Non Resident (External) account maintained in India the proceeds will be remitted to the Unitholder's bankers in India for crediting his/her NRE/FCNR bank account.
- (ii) Non-Repatriation basis: When Units have been purchased from funds held in the Unit Holder's non-resident (Ordinary) account, the proceeds will be sent to the Unit Holder's Indian address / bankers for crediting to the Unit Holder's non-resident (Ordinary) account.

For FIIs, the designated branch of the authorized dealer may allow remittance of net sale / maturity proceeds (after payment of taxes) or credit the amount to the Foreign Currency account or Non-resident Rupee account of the FII maintained in accordance with the approval granted to it by the RBI.

The Fund will not be liable for any delays or for any loss on account of any exchange fluctuations, while converting the rupee amount in foreign exchange in the case of transactions with NRIs/ FIIs. The Fund may make other arrangements for effecting payment of Redemption proceeds in future.

Effect of Redemptions

The number of Units held by the Unit Holder in his/ her/ its folio will stand reduced by the number of Units Redeemed. Units once redeemed will be extinguished and will not be re- issued. The normal processing time may not be applicable in situations where such details are not provided by investors/ Unit holders. The AMC will not

	be responsible for any loss arising out of fraudulent encashment of cheques and/or any delay/ loss in transit.
Delay in payment of redemption / repurchase proceeds	<p>The redemption or repurchase proceeds shall be dispatched to the unitholders within 10 Business days from the date of redemption or repurchase. The AMC shall be liable to pay interest to the Unit holders @ 15% p.a. or such other rate as may be prescribed by SEBI from time to time, in case the redemption / repurchase proceeds are not dispatched within 10 Business days from the date of receipt of the valid redemption/repurchase application, complete in all respect.</p> <p>However, the AMC shall not be liable to pay any interest or compensation in case of any delay in processing the redemption application beyond 10 Business Days, in case of any deficiency in the redemption application or if the AMC/RTA is required to obtain from the Investor/Unit holders any additional details for verification of identity or bank details or such additional information under applicable regulations or as may be requested by a Regulatory Agency or any government authority, which may result in delay in processing the application.</p>

3. PERIODIC DISCLOSURES

<p>Net Asset Value</p> <p>This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</p>	<p>The AMC will calculate and disclose the NAV of the Scheme on all the Business Days, which shall be released for publication in at least two daily newspapers having nationwide circulation.. The AMC shall update the NAVs on the website of the AMC (www.pramericamf.com) and of the Association of Mutual Funds in India – AMFI (www.amfiindia.com) before 9.00 p.m. on every Business Day. If the NAVs are not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV.</p>
<p>Half -yearly Disclosures: Portfolio / Financial Results</p> <p>This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.</p>	<p>The Scheme shall publish, by way of an advertisement, in one English daily circulating in the whole of India and in a newspaper published in the language of the region where the head office of the Mutual Fund is situated the complete scheme portfolio before the expiry of one month of the close of each half year i.e., 31st March and 30th September. This shall also be displayed on the website of the Mutual Fund and that of AMFI.</p>
<p>Half Yearly Results</p>	<p>The Mutual Fund shall within one month of the close of each half year i.e., 31st March and 30th September, upload the soft copy of its unaudited financial results containing the details specified in Regulation 59 on its website and shall publish an advertisement disclosing uploading of such financial results on its website, in one English newspaper having nationwide circulation and in one regional newspaper circulating in the region where the head office of the Mutual Fund is situated. This shall also be displayed on the website of AMFI.</p>
<p>Annual Report</p>	<p>The Scheme wise annual report or an abridged summary thereof shall</p>

be mailed to all Unit holders not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e., 31st March each year).

In case of unitholders whose email addresses are available with the Mutual Fund, the scheme annual reports or abridged summary would be sent only by email. Unitholders whose email addresses are not available with the Mutual Fund shall be sent physical copies of scheme annual reports or abridged summary by post / courier. The AMC shall provide a physical copy of scheme annual report or abridged summary upon receipt of a specific request from the unitholders, irrespective of registration of their email addresses. The full annual report shall be available for inspection at the Head Office of the Mutual Fund and a copy shall be made available to the Unit holders on request on payment of nominal fees, if any. Scheme wise annual report shall also be displayed on the website of the AMC (www.pramerica.com) and Association of Mutual Funds in India (www.amfiindia.com).

Associate Transactions

Please refer to Statement of Additional Information.

Taxation

The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

The disclosures made under as per the existing tax laws, as amended by the proposed Finance Act, 2013.

	Resident Investors	Mutual Fund
Tax on Dividend distributed by Mutual Fund (Note 1)	Nil	Nil
Capital Gains:		
Long-term	Nil – in case of equity oriented fund	Nil ²
Short-term	15% - in case of equity oriented fund (Note 2 & 3)	Nil ²
Business Income	10 - 30 per cent based on the total income of the investor (Note 5)	Nil

As per Section 80C of the Income-tax Act, 1961 and subject to the conditions prescribed therein, an Individual / Hindu Undivided Family (HUF)/specified AOP or BOI is entitled to a deduction from Gross Total Income upto Rs. 1.00 lac (along with other prescribed investments) for amounts invested in units of Pramerica Tax Savings Fund.

1. As per section 115R of the Income-tax Act, 1961 ('the IT Act'), no dividend distribution tax is payable by Mutual Fund on dividend distributed by equity oriented funds.

(Note: An equity oriented fund has been defined under the IT

	<p>Act as a scheme of a Mutual Fund where the investible funds are invested in equity shares of domestic companies to the extent of more than 65 per cent of the total proceeds of such fund. The percentage of equity shareholding of the fund shall be computed with reference to the annual average of the monthly averages of the opening and closing figures.)</p> <p>2. The tax rate mentioned in table above would be increased by a surcharge of:</p> <ul style="list-style-type: none"> (a) 5% - in case of domestic corporate Unit Holders, where the total income exceeds INR 1 Crore but does not exceeds INR 10 Crores; (b) 10 per cent – in case of domestic corporate Unit Holders, where the total income exceeds INR 10 Crores; (c) 10 per cent – in case of individuals, HUF, firms, local authority and co-operative societies, where total income exceeds INR 10 Crores. <p>Further, an additional surcharge of 3% by way of education cess would be charged on amount of tax inclusive of surcharge for all Unit Holders.</p> <p>3. In case of resident individuals and HUFs, where the total income as reduced by the short-term capital gains, is below the basic exemption limit, the short-term capital gains will be reduced to the extent of the shortfall and only the balance short-term capital gains will be subjected to tax at the above rate.</p> <p>4. Assuming that the total income in case of individuals, HUF/ Association of Persons (AOP)/ Body of Individuals (BOI) exceeds the basic exemption limit [Rs 500,000 in case of resident individual of an age of 80 years or more, Rs 250,000 in case of resident individual of an age of 60 years or more but less than 80 years and Rs 200,000 in case of resident in India below 60 years of age (including HUF, AOP/ BOI)].</p> <p>5. Redemption of units of an equity oriented fund will attract securities transaction tax (STT) at the rate of 0.001%.</p> <p>6. Individuals and HUFs would be entitled to claim deduction under section 80C of the IT Act in respect of subscription to the units of an equity linked savings scheme. The aggregate amount deductible under section 80C of the IT Act in respect of subscription o the units of an equity linked savings scheme and other prescribed investments is restricted to INR100,000/-.</p> <p>7. Pramerica Mutual Fund is a fund registered with SEBI and as such is eligible for benefits under Section 10(23D) of the IT Act, 1961. Accordingly, its entire income is exempt from tax.</p> <p>The Trustee, AMC, Mutual Fund, their directors or their employees shall not be liable for any of the tax consequences that may arise, in the event that the Scheme is wound up for the reasons and in the manner provided in ‘Statement of Additional Information (‘SAI’)’.</p>
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	<p>FOR FURTHER DETAILS ON TAXATION PLEASE REFER TO THE CLAUSE ON TAXATION IN THE SAI.</p>
<p>Investor services</p>	<p>Investors may make any service request or complaints or enquiries by calling the AMC's Investor Helpline "1800 266 2667" (toll-free) or send an e-mail to customercare@pramericamf.com.</p> <p>The customer service representatives may require personal information of the customer for verification of the customer's identity in order to protect confidentiality of information. The AMC will at all times endeavour to handle transactions efficiently and to resolve any grievances promptly. For any queries / complaints / feedbacks investors may contact:</p> <p>Mr. Sukesh Shetty, Investor Relations Officer 2nd floor, Nirlon House, Dr. Annie Besant Road, Worli, Mumbai - 400030 Tel: 91 22 6159 3000 Fax: 91 22 6159 3100</p>

4. COMPUTATION OF NAV

NAV of Units under the Scheme may be calculated by either of the following methods shown below:

$$\text{NAV (')} = \frac{\text{Market or Fair Value of Scheme's investments + Current Assets - Current Liabilities and Provisions}}{\text{No. of Units outstanding under the Scheme}}$$

Or

$$\text{NAV (')} = \frac{\text{Unit Capital + Reserves and Surplus}}{\text{No. of Units outstanding under the Scheme}}$$

The NAV shall be calculated up to two decimal places. However the AMC reserves the right to declare the NAVs up to additional decimal places as it deems appropriate. Separate NAV will be calculated and disclosed for each Plan/Option. The AMC will calculate and disclose the NAV of the Scheme on all the Business Days.

5. MANDATORY INFORMATION

As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account details in their applications for purchase of units, without which, the application will be treated as incomplete and is liable to be rejected by the Registrar/AMC. In case the Investment cheque attached with the application form is different from the Bank Mandate mentioned therein then the Investor needs to provide a cancelled cheque of the Bank account mentioned in the application form. For the convenience of the investors, the AMC offers multiple bank accounts registration facility. The investors may register multiple Bank Mandates in a single folio using a prescribed form, namely, "Multiple Bank Accounts Registration form", available on the Mutual Fund's website and also at the ISCs. An investor may register upto 5 bank accounts in case the investor is an individual/ HUF and upto 10 bank accounts in case the investor is a non-individual. For more details on multiple bank accounts registration, please refer SAI.

It is mandatory for all investors (including joint holders, NRIs, POA holders and guardians in the case of minors) to comply with the Know Your Customers (KYC) requirements under the AML Laws. Applications from investors who have not complied with such KYC requirement will be rejected. For more details on KYC requirements, please refer SAI.

It is mandatory for all investors (including guardians, joint holders, NRIs and power of attorney holders) to provide their Income Tax Permanent Account Number (PAN) and also submit a photo copy of the PAN card issued to them by the Income Tax Department at the time of purchase of Units in the Scheme. For more details on the PAN requirements and exceptions available from such requirements, please refer SAI.

All investments in Pramerica Mutual Fund need to comply with the PAN and KYC requirements as stated above, failing which the applications are liable to be rejected. It is clarified that all categories of investors seeking exemption from PAN still need to complete the KYC requirements stipulated from time to time, irrespective the amount of investment.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the schemes.

1. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees marketing and advertising, Registrar expenses, printing and stationary, bank charges etc. In accordance with the provisions of SEBI Circular No. SEBI / IMD / CIR No.1 / 64057/ 06 dated April 04, 2006 and SEBI / IMD / CIR No. 4 /168230 / 09 dated June 30, 2009, the NFO expenses of the Scheme shall be borne by the AMC/Sponsor.

2. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include the Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' Fee, marketing and selling costs etc. as given below:

a) The maximum annual recurring expenses that can be charged to the Scheme, excluding issue or redemption expenses, whether initially borne by the mutual fund or by the AMC, but including the investment management and advisory fee shall be as follows:

- On the first Rs. 100 Crores of the daily net assets – 2.50%
- On the next Rs. 300 Crores of the daily net assets – 2.25%
- On the next Rs. 300 Crores of the daily net assets – 2.00%
- On the balance of the assets – 1.75%

b) In addition to the annual recurring expenses stated in (a) above, the following costs or expenses may be charged to the Scheme:-

- i. Brokerage and transaction costs which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12 per cent in case of cash market transactions. The brokerage and transaction cost incurred for the purpose of execution of trade may be capitalized to the extent of 0.12 per cent for cash market transactions. Any payment towards brokerage and transaction cost, over and above the said 0.12 per cent for cash market transactions may be charged to the scheme within the maximum limit of annual recurring expenses as prescribed under (a) above. Any expenditure in excess of the said prescribed limit (including brokerage and transaction cost, if any) shall be borne by the AMC or by the trustee.
- ii. Expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such cities as specified by the Board from time to time are at least (i) 30 per cent of gross new inflows in the scheme, or (ii) 15 per cent of the average assets under management (year to date) of the scheme, whichever is higher.

Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub-clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis.

The expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities. Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

- iii. Additional expenses not exceeding 0.20 per cent of daily net assets of the scheme, towards the investment and advisory fees or various other permissible expenses;
- iv. Service tax on investment and advisory fees.

Within such total recurring expenses charged to the Scheme as above, the investment management and advisory fee (charged as a percentage of daily net assets) would be as decided by the AMC from time to time, provided that the investment management and advisory fee shall not exceed the aggregate of expenses charged under clause (a) and (b) (iii) above.

Service tax on other than investment and advisory fees, if any, and the service tax on brokerage and transaction cost paid for execution of trade shall be borne by the scheme within the maximum limit of annual recurring expenses stated in (a) above. Further, the service tax on exit load, if any, shall be paid out of the exit load proceeds and the exit load net of service tax, if any, shall be credited back to the scheme.

In terms of SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, the AMC shall annually set apart at least 0.02% on daily net assets within the maximum limit of recurring expenses as per Regulation 52 for investor education and awareness initiatives.

The maximum annual recurring expenses of the Scheme including the investment management and advisory fee (together with additional management fee wherever applicable) shall not exceed the limit stated in Regulation 52 read with aforesaid SEBI circular dated September 13, 2012, as explained above. Any excess over these specified ceilings would be borne by the AMC.

The Direct Plan under the Scheme shall have a lower expense ratio as compared to the Regular Plan, excluding the distribution expenses, commission, etc. related to distributors. The total expense ratio of Direct Plan will be lower by at least 5% than that of the Regular Plan. The Direct Plan shall also have separate NAV.

The AMC has estimated the following maximum expenses for the first Rs. 100 Crores of the daily net assets of the Scheme. For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund.

Expense Head	% of daily Net Assets (Regular Plan)
Investment Management and Advisory Fees	Upto 2.50%
Trustee fee	
Audit fees	
Custodian fees	
RTA Fees	
Marketing & Selling expense incl. agent commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and dividend redemption cheques and warrants	
Costs of statutory Advertisements	

Cost towards investor education & awareness (at least 2 bps)	
Brokerage & transaction cost over and above 12 bps for cash market trades and 0.05% for derivatives transactions	
Service tax on expenses other than investment and advisory fees	
Service tax on brokerage and transaction cost	
Other Expenses	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c) (i)	Upto 2.50%
Additional expenses under regulation 52 (6A) (c)	Upto 0.20%
Additional expenses for gross new inflows from specified cities	Upto 0.30%

Any other expenses which are directly attributable to the Scheme, except those expenses which are specifically prohibited, may be charged with the approval of the Trustee within the overall limits specified in the SEBI (Mutual Funds) Regulations.

The above expenses (including Investment Management and Advisory Fees) are subject to inter-se change and may increase/decrease as per actual and/or any change in the Regulations.

The entire exit load (net of service tax), charged, if any, shall be credited to the Scheme.

3. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time.

The load structure of the Scheme is as follows:

Entry Load – Nil (Note:- The upfront commission on investment made by the investor, if any, shall be paid to the distributor (AMFI registered distributor/ARN Holder) directly by the investor, based on the investor's assessment of various factors including service rendered by the distributor.)

Exit Load –

Nil

AMC shall not charge any load on issue of bonus units and units allotted on reinvestment of dividend for existing as well as prospective investors.

The entire exit load (net of service tax), charged, if any, shall be credited to the Scheme.

The AMC/Trustee reserves the right to change / modify the Load structure of the Scheme, subject to maximum limits as prescribed under the Regulations. However, the Redemption Price will not be lower than 93% of the NAV or as permitted / prescribed under the SEBI Regulations from time to time. Similarly, the difference between the Subscription Price and the Redemption Price shall not exceed the permitted limit as prescribed by SEBI from time to time which is presently 7% calculated on the Subscription Price.

Any change in the load structure shall be applicable on prospective investments only. For any change in load structure, the AMC will issue an addendum and display it on its Website

(www.pramericamf.com) and Investor Service Centers. The addendum will also be circulated to all the distributors / brokers, so that the same can be attached to all SIDs and Key Information Memorandum in stock till the same is updated and reprinted. The AMC would make arrangements to display the addendum to the SID in the form of a notice at all the Investor Service Centers. The introduction/change in the Exit Load would be disclosed be stamped in the acknowledgement slip issued to the investors on submission of the application form and or included in the statement of accounts. A public notice shall be given in respect of the change in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the head office of the Mutual Fund is situated. Any other measures which the Mutual Fund may feel necessary would be undertaken.

The investors are requested to check the prevailing load structure of the Scheme before investing. *For the current applicable exit load structure, please refer to the website of the AMC (www.pramericamf.com) or may call at 1800 266 2667 (toll free no.) or your distributor.*

4. TRANSACTION CHARGES:-

In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011, with effect from November 1, 2011, the AMC/ Fund shall deduct a Transaction Charge on per purchase / subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. Such deduction shall be as under (provided the distributor has opted in to receive the transaction charges):-

- For the new investor a transaction charge of Rs. 150/- shall be levied for per purchase / subscription of Rs 10,000/- and above; and
- For the existing investor a transaction charge of Rs. 100/- shall be levied for per purchase / subscription of Rs 10,000/- and above.

In case of investments through Systematic Investment Plan (SIP) the transaction charges shall be deducted only if the total commitment through SIP (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- and above. In such cases, the transaction charges shall be deducted in 3-4 installments.

However, the Transaction charges shall not be deducted if:

- (c) The amount per purchases /subscriptions is less than Rs. 10,000/-;
- (d) The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ DTP, etc.
- (e) Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent).
- (f) Subscription made through Exchange Platform irrespective of investment amount.

5. WAIVER OF LOAD FOR DIRECT APPLICATIONS

Not Applicable

V. RIGHTS OF UNITHOLDERS

Please refer to the Statement of Additional Information for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS BY ANY REGULATORY AUTHORITY

Details of penalties, pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any regulatory authority are as follows:

1. Penalties and action(s) taken against foreign Sponsor during the last three years in the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor are carried out or where the headquarters of the Sponsor is situated: - *None*
2. Monetary penalties imposed and/ or action taken against Indian Sponsor(s) (if any) during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law including details of settlement, if any, arrived at with the aforesaid authorities during the last three years: - *Not Applicable*
3. Details of violations and enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party: - *None*
4. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party:-

There are no outstanding or pending material litigations or suits or proceedings against the AMC/Fund/Trustee Company, pertaining to matters incidental to the business of the mutual fund whose outcome could have a material impact on the business of the mutual fund. The AMC together with the Mutual Fund and the Trustee Company has initiated legal proceedings against Deccan Chronicle Holdings Limited and its directors in a matter relating to the default of payment of maturity proceeds of Commercial Papers issued by that company and recovery of such proceeds from Deccan Chronicle Holdings Limited. This litigation initiated by the AMC together with the Mutual Fund and the Trustee Company will not impact the mutual fund or its investors and the AMC is of the opinion that the ultimate resolution of this litigation will also not affect the business or financial position of the AMC.

5. Any deficiency in the systems and operations of the Sponsor and/ or the AMC and/ or the Board of Trustees/Trustee Company requiring disclosure here by SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency:- *None*

The above information has been disclosed in good faith as per the information available to the AMC.

The Scheme under this Scheme Information Document was approved by the Board of Directors of Pramerica Trustees Private Limited (Trustees to Pramerica Mutual Fund) on December 21, 2012. The Trustees have ensured that the Schemes approved are new products offered by Pramerica Mutual Fund and are not a minor modification of its existing schemes.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

For Pramerica Asset Managers Private Limited
(Asset Management Company to Pramerica Mutual Fund)

Vijai Mantri
Managing Director & Chief Executive Officer

Date: February 7, 2014
Place Mumbai